THE INDIAN SALE OF GOODS (AMENDMENT) BILL, 1960

THE MINISTER OF LAW (SHRI A. K. SEN): Sir, I move:

"That leave be granted to introduce a Bill further to amend the Indian Sale of Goods Act, 1930."

The question was put and the motion was adopted.

SHRI A. K. SEN: Sir, I introduce the Bill.

THE CHILDREN BILL, 1959

THE MINISTER OF EDUCATION • (Dr. K. L. SHRIMALI): Sir, I move:

"That the Bill to provide for the care, protection, maintenance, welfare, training, education and rehabilitation of neglected or delinquent children and for the trial of delinquent children in the Union territories be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely;

- 1. Shri S. V. Krishnamoorthy
 Rao
- 2. Shri T. S. Avinashilingam Chettiar
- 3. Dr. Shrimati Seeta Parmanand
- 4. Shrimati Maya Devi Chettry
- 5. Dr. Dharam Prakash
- 6. Shri V. C. Kesava Rao
- 7. Shri A. Dharam Das
- 8. Shri G. R. Kulkarni
- 9. Shrimati Lila Devi
- 10. Shri Abdul Latif
- 11. Shri B. V. (Mama) Warerkar
- 12. Shri D. P. Singh
- 13. Shri P. A. Solomon
- 14. Mirza Ahmad Ali
- 15. Dr. K. L. Shrimali (Mover).

and 30 Members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committee shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the Last day of the first week of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

Sir, the House is aware that Bill was introduced in 1954 and also passed by the Rajya Sabha for Part 'C' States, by the time it went to the Lok Sabha the reorganization of the States took place and Part 'C' States like Vindhya Pradesh, Bhopal Aimer had disappeared. Therefore, at that time the Lok Sabha Select $_{
m Bill}$ Committee, to which the referred, was of the opinion that there was no need to pursue this Bill any further. We have further examined this matter very carefully and we have present law "The found that the Bombay Children Act", which is in force in Delhi at present, is outmoded in many respects and more punitive rather than promotive.

Now as far as this Bill is concerned, the general approach that we have taken is that most of the problems and because of malarise difficulties adjustment in the social environment. If children are placed in healthy environments many of the difficulties would be resolved. Most of the emotional maladjustment arises because the children do not get proper outlet for their creative energies. It is on that account that they suffer from a sense of insecurity which leads to frustration and which ultimately leads to social maladjustment. Therefore, our general approach in this Bill is that we propose to adopt various mea-

[Dr K. L. Shrimali.] sures which would change the environment of the child and change the un-

favourable conditions under which he is living so that he may get over the problems which he has to face and he may develop into a normally healthy and responsible citizen.

Sir, in this Bill we have tried the best features of the combine Children Act of 1948 Bombay the East Punjab Act of 1953 and the Madras Children Act of 1959.

Sir, I would not like to take time of the House in going into the various details because this House had fully discussed this Bill in 1954. would only draw the attention of the House to some of the salient features of the present Bill.

Now, the age of the child is fixed as 16 for the boys and 18 for the girls. We have kept a higher age for girls because they need protection for longer period. By our experience in Bombay and other places we have found that girls normally require protection for a longer period though they attain puberty and maturity earlier, due to our social conditions they require protection for a longer period. Therefore, we have kept the age limit for girls as 18.

Sir, in this Bill we have also made a provision for the care of neglected children. Neglected children been defined as those who-

- (i) are found begging; or
- (ii) are found without having any homes or settled place of abode; or
- (iii) have a parent or guardian who is unfit to exercise or does not exercise proper care and control over the child; or
- (iv) are living in a brothel or with a prostitute or in some kind of undesirable environment.

Now in the present Act which is at present in force in Delhi there is no provision for these categories of children. As I said the most important thing is that we must try change the environment of the child at an early age. As soon as it is found that a child is being neglected, that he is not being properly looked after, that he is living in unhealthy circumstances and environment, the Bill proposes to remove him or her from those conditions and place him under more favourable conditions.

There is also provision 12 Noon this Bill saving that no child will be sent to prison. whatever be the offence. In the earlier, 1954 Bill, the children who had committed offences, that were punishable with death or imprisonment for life. were excluded from the purview of the Bill but on second thought and after more careconsideration. we came to the conclusion that whatever be offence of the child, he should not be sent to prison because no child an inborn criminal. It is only certain environments. certain social social conditions which lead him to commit some kind of offence or crime and if he is given proper education, not only he becomes a good citizen but makes a positive contribution to the development of the society. On other hand, if we send him to prison. as we send other criminals, then becomes a hardened criminal. Therefore, in this Bill we have ruled the punishment of sending a child to prison under any circumstances.

It will also be found that we have made provision in this Bill for opening of homes and special schools and observation homes and also 'after-care organization'. When these children are put in homes under proper care and when proper facilities are provided in special schools, it has been found that they do respond and they do become normal citizens in course of time. We have also made provision for 'after-care organizations' because sometimes even after the children are released from these homes, they do need some kind of care and they need to be looked after. This Bill also makes provision children's courts and in this Bill we have suggested that the should not be sent to ordinary courts but there should be special courtschildren's courts-and there will be no joint trials of adults and children. The Bill also enjoins that as far practicable, one of the magistrates of the Bench should be a woman. know that a woman with an understanding of the psychology of the child is more helpful than an ordinary manmagistrate and we have made a provision that no lawyer will be allowed Probation in Children's Courts and Officers who understand the psychology of children and who make a will sympathetic approach to them be the persons who will present the cases to the courts. The whole puriuvenile delinquents pose is that should not be treated on a par with adult criminals.

Another provision which we have made is with regard to children's children and homes for neglected special schools for juvenile delinquents. There is also provision that the child may be given to the custody of a fit person if it is found that certain person is fit to take care of him and if the Administrator is satisfied that under his care and protection, the child would grow as a normal person. The probation officer will also be in constant touch with the fit person and make sure that the child is not exploited in any way.

In order that no stigma is attached to the child because he has committed the offence, we have ensured that the reports of the probation officers should be treated as confidential and the names of children who have committed offences should not be given out and the proceedings of the court should not be published.

There is one important chapter which we have added to this Bill which

was not in the previous Bill. Recently. as the House is aware, there been reports that some children being kidnapped for begging and there are many people who exploit children in that way. Therefore, prevent that social malady, we have proposed that any person who is found ill-treating children and employing children for begging or who is found exploiting a child employee. be deemed to have committed offence. We hope that by making this provision we would be able to prevent those people who are exploiting children and who use them to earn their own income.

In this Bill there is also provision for appointment of probation officers because the probation officers have a very important role to play in dealing with children. He is the philosopher and guide and by making the proper approach he sometimes changes the whole attitude child. We have also ensured that the institutions in which the would be kept need not be necessarily Government institutions. They also be voluntary organisations provided they are recognized by the administration. These are some of the salient features of this Bill

I need not dilate for a longer period on the necessity for this Bill. During recent years, a good deal of research has been done and various methods and techniques have been developed to bring about the removal of some of the mental and emotional diseases from which the children suffer and it is generally believed that it is which is mostly environment the responsible for many of the social maladjustments among children. whole approach is to provide for proper care, proper training and proper maintenance of these children so that they might become healthy and creative citizens and make their contributions to the development the society. They should not be considered as criminals. The children are mostly in a formative stage and [Dr. K. L. Shrimali.]

many of the difficulties arise because they are living under poor conditions. The environment in which they live does not provide them proper outlet for their abundant energies and on account of frustration, they are led into this kind of difficulty. Therefore we have to have special arrangements for these children. In fact this Bill should have come to this House long before but unfortunately due to certain circumstances it was withdrawn from the Lok Sabha after it was passed by the Rajya Sabha because of the States' reorganisation, but I do hope that the House would support measure and in course of time would be able to have this Act, not only for Delhi but for all the Union Territories.

The question was proposed.

SHRI ROHIT M. DAVE (Bombay): Mr. Chairman, as the hon. Minister has pointed out, the purpose of this Bill is a very important one, because it tries to deal with one of the major problems of modern civilization. Sir, as industrialization grows and with it the urbanization of the country, the problem of neglected and delinquent children assumes a particular significance. Even in rural areas the problem of neglected and delinquent children is serious enough, but cause the communities are small, perhaps social pressures are sufficient there to deal with the problem these small communities. However, when people move to cities under the impact of industrialization, because of the fact that they have to adjust themselves to new situations and to new environments, because also the fact that many of these families move to the urban areas in search of employment and as such are generally under some special anxiety or care since they have to search for such employment, and also because of the fact that when large numbers of families move to urban areas, they have to live under slum conditions which create some special difficulties

or problems and which adjusted or solved by the idea of a community pressure or neighbourly help, since these families are unknown to other families living in the same locality or area, especially in initial stages, it has become very necessary that in big cities and industrial areas, the Government itself / should undertake the responsibility of protecting the neglected children and the delinquent children. Sir, this Bill is going to a Select Committee and it will come back from there and so a fuller discussion will be possible then. It is, however, necessary draw the attention of the Joint Select Committee to some of the provisions or clauses that are incorporated in this particular Bill so that the Members of that Committee may be able to apply their mind to those clauses and may try to improve them if their wisdom they think it necessary to do so.

Sir, the first clause to which I would like to draw the attention of the Joint Select Committee is clause 1, sub-clause (2), where it is stated:

"It extends to all the Union territories."

This particular provision has to be read with the last paragraph of the Statement of Objects and Reasons in which it has been clearly stated:

"The Bombay Children Act, 1948 or any other State Act for that matter would not fully meet the needs of the Union territories."

Sir, I had expected the hon. Minister to throw some light on this particular remark and to convince the House that it is sufficient if the comprehensive Bill that he has brought before the House is extended only to the Union territory and not to the whole of India. I do not know, Sir, what is the constitutional position. It will be for the Joint Select Committee to find out whether it is within the jurisdiction of Parliament to enact a

law of this nature for the whole of India or not. But if it is possible, the Joint Select Committee consider the advisability of extending this law to the whole of India, cause there are many cities growing up in the country today at a fast rate. Sir, it is well-known that our population is increasing at the rate of 2 per cen. per annum and our urbanization is going on increasing at the rate of 4 per cent, per annum. A large number of other industrial centres are coming into being and urban, centres are, therefore, coming being and, therefore, it is desirable that the children in those territories or areas also should be looked after either by the Union Government or by the State Government as the may be. I would, therefore, suggest that the Joint Select Committee might examine the possibility of extending this particular law to the whole India.

Secondly, Sir, I would like to draw the attention of the Joint Select Committee to clause 11 in this Bill which prescribes a particular pattern for dealing with this problem. Clause 11 begins thus:

"If any police officer or other person authorised by the Administrator in this behalf, by general or special order . . ."

Therefore, the initiative of finding the neglected child or the delinquent child has been concentrated only the hands of the Administrator or some of the officers who may be empowered or a police officer. I do realize that in sub-clause (2) of clause 11 there is also a provision for citizen going to the police station and making a complaint which has to be registered. But ultimately, it is for the police officer to decide whether a particular proceeding should be initiated or not. Sir, I believe when looks at a big city like Bombay, and what is going on there, one feels that in spite of a special law existing in that city there are various difficulties

there which this partncular tries to overcome and they are quite apparent to anyone to see. That is because there also the power is vested only in the police officers or certain categories of officers and public is not allowed to take the initiative, except to the extent of complaining to the police officer regarding the behaviour of certain children or certain guardians or parents children. It has almost become imipossible in the city of Bombay to deal with the problems which are sought to be solved by this particular Bill. It is, therefore, again for the Select Committee to consider the advantages and disadvantages of giving certain powers, at least to the courts, to initiate a particular discussion on a complaint that might be made by any citizen and to see if certain proceedings should not be undertaken under the initiative of the court. Similarly, Sir, I would also like to draw attention of the Joint Committee clause 26 wherein it is stated that no person shall be present at any sitting of a competent court except any officer of the competent court or parties to the inquiry before the competent court, the parent or guardian of the child and other persons directly concerned in the inquiry including police officers and such other persons as the competent court may permit to be present.

[MR. DEPUTY CHAIRMAN in the Chair]

There is already a provision in the Bill which says that the proceedings before the children's courts should not be given publicity and this should be sufficient. Any person who is interested in seeing that a particular neglected child or a delinquent child is properly taken care of by State should be allowed to present so that all the advantages of a public trial without any of the disadvantages of such a public trial-it has already been said that the proceedings before the children's courts should not be given publicity-will be proceedings when these available take place. Otherwise, it is likely

[Shri Rohit M. Dave.] that at least in certain cases, collision might take place between the officers and even the competent court. It is not something unimaginable and just as in the other cases where the presence of the public is considered to have a salutary effect, likewise, the presence of the public in the proceedings before the children's courts will have a salutary effect.

Then I come to clause 39(2) which states as follows:

"No court shall take cognizance of an offence punishable under subsection (1) unless the complaint is filed with the previous sanction of the Administrator or an officer authorised by him in this behalf".

Sir, my earlier remarks apply here also; the courts should also have the power to take the initiative in matter when there is a complaint before it. This should be something like the habeas corpus where one could move the court and where the court could take proceedings.

Lastly, Sir, I come to clause 41. The clause reads as follows:

"Whosoever gives, or causes to be given to any child any intoxicating liquor or dangerous drug in public place, except upon the order of . . ."

I do not understand why only the "public place" is mentioned Would it be all right, for instance, to give intoxicating liquor or dangerous drugs to a child in private? Would that not be considered as an offence? Would that not be considered injurious to a child? Sir, whatever it is, the child is not competent enough to decide whether this type of liquor or this type of drug is good for him or necessary for his health, and therefore it is only under medical advice that such things have to be administered. If there is a habitual administering of this type of liquor or drug, whether in a public place or in a private place, this should be

ceeded against and should be prohibi-

Bill, 1959

These are some of the points that occurred to me as I went through the Bill, and I hope the Joint Select Committee will give due attention to them.

Sir, I thank you.

श्रीमती चन्द्रावती लखनपाल (उत्तर प्रदेश) : उपसभापति महोदंय, यह बिल हमारे सामने एक बहुत ही राष्ट्रीय महत्व के प्रक्त की स्रोर ध्यान स्राक्षित करता है। यह प्रश्न एक बडा ही स्रावश्यक प्रश्न है। राष्ट की दिष्ट से भीर सभी दिष्टयों से यह एक ऐसा प्रश्न है जिसको दुनिया के उन्नत, प्रगतिशील देशों ने बहत सफलतापूर्वक हल किया है, किन्तु इस दिशा में हम अभी तक बहत ही कम भ्रागे बढ़ पाये हैं। जो साधारण बच्चे होते हैं वे तो कोई समस्या पैदा करते ही नहीं है। वे तो ग्रपने घर में ही संभले रहते हैं। लेकिन जो ऐवनार्मल, ग्रसाधारण, बच्चे होते हैं, वे समाज के लिए एक समस्या बन जाते हैं। ग्रसाधारण बच्चों में एक तो हैं उपेक्षित ग्रर्थात निगलेक्टेड बच्चे भौर इसरे हैं डेलिंक्वेन्ट ग्रथित वे बच्चे जिनकी प्रवत्ति अपराध करने की दिशा में ज्यादातर लगी रहती है। यह उपेक्षित या डेलिक्वेन्ट—दोनों प्रकार के बच्चे ऐसे कामों में लगे रहते हैं जिनको ऐंटी-सोशल या समाज-विरोधी कहा जा सकता है। छोटी छोटी चीजों की चोरी करना. बात-बात झगडा करना, मारकाट करना, खुन खराबा करना ग्रीर ऐसे ही कामों में ये बच्चे लग जाते हैं: ग्रौर उनसे समाज की व्यवस्था ग्रौर शांति हर समय खतरे में बनी रहती है और समाज का नैतिक वातावरण भी कभी कभी दूषित होने का डर बना रहता है। इस दिष्ट से जब यह बिल उपेक्षित श्रौर डेलिक्वेंट बच्चों की समस्याएं लेकर चलता है, तो वास्तव में यह एक बड़े ही संतोष की बात है। ऐसे उपेक्षित भ्रौर डेलिक्वेंट बच्चों के बारे में भ्रभी तक हमारे देश में जो प्रचलित

[15 FEB. 1960]

दृष्टिकोण है वह यह है कि यह उनके जन्म का दोष है, उनके पूर्व जन्म के ऐसे कर्म हैं कि वे ऐसे होते है। लेकिन यह बात सही नहीं है। जो ग्राधनिक, प्रगतिशील मनोवैज्ञानिक द्घटकोण है वह यह है कि अगर कोई बच्चा उपेक्षित है, अगर कोई बच्चा अपराधी है. डेलिक्वेंट है, तो वह उसका ग्रपना दोष नहीं है। वह डेलिक्वेंट इसलिए है, वह अपराध की भ्रोर प्रवृत्त इसलिए होता है कि उसके चारो स्रोर जो वातावरण है वह उसके स्रन्कल नहीं है, उसकी जो सामाजिक परिस्थितियां हैं वे उसके समुचित विकास में वाधक है स्रौर वे उसको अवांछित दिशा में प्रवृत्त करती हैं। जब हम इस द्िटकोण से देखते है तो हमें यह बिल्कुल सही लगता है कि यह बिल अपराधी भ्रौर उपेक्षित बच्चों की समस्या को हल करने के जिस इरादे से चला है वह वास्तव में एक सराहनीय कदम है; क्योंकि हमारे वर्तमान समाज में ऐसी चीजों की कमी नहीं है जो कि हमारे देश में बच्चों के समुचित विकास में हर कदम पर बाधक होती है। हमारे देश के अन्दर बढ़ती हुई गरीबी, बेकारी और महंगाई तो इस बात की सब से मुख्य कारण हैं ही, लेकिन इनके म्रलावा एक ग्रौर भी कारण हमारे देश मे है जो कि बच्चों के उचित विकास में वाधक होता है ग्रीर वह है शिक्षा का ग्रभाव ग्रीर विशेषकर स्त्री-शिक्षा का ग्रभात । बच्चे के उपर जो सब से ज्यादा असर होता है वह माता का ग्रसर होता है, घर का असर होता है। जैसा कि मंत्री महोदय ने ग्रभी बतलाया कि निर्माण की दृष्टि से जो सब से महत्वपूर्ण समय बच्चे का है वह उसका बचपन होता है भ्रौर बचपन का बनाना माता के हाथ है, लेकिन दुर्भाग्यपूर्ण बात यह है कि अपने देश की माताएं ज्यादातर ग्रशिक्षित हैं। हमारे घरों का वातावरण बच्चों के विकास के लिए जरा भी अन्कूल नहीं है। हमारे यहां की मातायें बच्चों की देख रेख ग्रौर उनका उचित लालन-पालन करने में ग्रसमर्थ रहती हैं और यही कारण है कि हमारे यहा

के बच्चों को, माता का जो डाइरेक्शन श्रीर गाइडेंस उनको मिलना चाहिये वह नहीं मिल पाता है। इसके अलावा यह भी है कि स्नाज की जो सामाजिक व्यवस्था है वह एक प्रकार से बड़े ट्रांजिशनल पीरियड के अन्दर से गुजर रही है। पहले हमारे यहां जो संयुक्त परिवार प्रणाली थी, ज्वाइंट फ़ेमिली सिस्टम था, उसके अन्दर बच्चों को हर दशा में सुरक्षा मिल जाती थी । मान लीजिये कि एक बच्चे की माता मर जाती है या रोगिणी हो जाती है तो वह उस वक्त बिल्कूल ग्ररक्षित हो जाता है, लेकिन संयुक्त परिवार प्रथा में ऐसा नही था । नानी, चाची, ताई या किसी के भी हाथ में बच्चा ग्रा जाता था ग्रौर वह किसी भी दशा में, किसी भी ग्रवस्था में म्रपने म्राप को ग्ररक्षित नही पाता था। खास तौर से ग्रपने देश में इन १०, १२ सालों से जब से कि देश का विभाजन हम्रा, उपेक्षित ग्रौर डेलिक्वेंट बच्चों की समस्या श्रौर भी ज्यादा बढी है--ऐसे बच्चों की संख्या में पर्याप्त वृद्धि हुई है; क्योंकि करोडों व्यक्तियों के घर बार उजडे ग्रौर लाखों बच्चों के माता-पिता या तो बिल्कूल अशक्त हो गये या हमेशा के लिये इस संसार से विदा ले कर उन्हें ग्रनाथ छोड गये। इस प्रकार से हमारे देश में यह राजनैतिक श्रौर श्राकस्मिक दुर्घटना हुई, जिसके कारण उपेक्षित स्रौर डेलिक्वेंट बच्चों की संख्या ग्रौर भी ज्यादा बढ़ी है। तो इस दुष्टि से यह बिल--जैसा कि मंत्री महोदय ने कहा है-- ग्रब से बहुत पहले ग्रा जाना चाहिये था ग्रौर यह ग्रोवरड्यू है ।

श्रीमन्, मैं जब इस बिल को देखती हूं तो मुझे इसको देख कर बहुत खुशो होती है; क्योंकि जैसा कि ग्रभो बताया गया है सन् १६५४ में जब इस इसी प्रकार का एक बिल लाया गया था तो वह बिल काफी दोषों ग्रौर त्रुटियों से भरा हुग्रा था । मुझे जहां तक याद है, उसके अन्दर डेलिक्वेंट बच्चों को शामिल नहीं किया था ग्रौर

[श्रीमती चन्द्रावती लखनपाल] जब मझे बोलने का ग्रवसर दिया गया था तब मैंने इस बात पर खास जोर दिया था कि उपेक्षित भ्रीर हैंडीकेप्ड बच्चों के साथ-साथ डेलिक्वेंट बच्चों को भी जरूर शामिल किया जाये: क्योंकि वही ऐसे बच्चे हैं जिनकी एक विशेष समस्या हमारे समाज के सामने होती है ग्रौर जो कि विशेष रूप से समाज के लिए एक सिर-दर्द पैदा करते हैं। इसलिए यह बहुत ही ज्यादा संतोष की बात है कि इस ग्रावश्यक चीज को इस बिल के श्रन्दर स्थान दिया गया है श्रौर एक महत्वपूर्ण स्थान दिया गया है।

Children

इसके ग्रलावा जब हम इस बिल के प्राविजंस को एक एक कर के देखते हैं तब सरसरी तौर पर देखने से तो यह बिल इतनी सुन्दर ग्रौर इतनी उत्तम व्यवस्थाग्रों से भरपूर लगता है कि जैसे इसके अन्दर कोई कमी ही न हो।

श्रीमन, ग्रभी मंत्री महोदय ने कई बातों की ग्रोर ध्यान श्राकर्षित किया है श्रौर बिल का जो उद्देश्य है उसके बारे में तो कोई बात किसी को कहने को रहती ही नहीं है ग्रौर साथ ही साथ उस उद्देश्य को पूर्ण करने के लिये जो स्रायोजन किये गये हैं वे भी काफी दूरर्दाशता से भरे हुए, विचार-पूर्ण और सहानुभृतिपूर्ण हैं। सारा एप्रोच, सारा दिष्टकोण जो कि बच्चों के प्रति भ्रौर विशेष रूप से अपराधी बच्चों के प्रति लिया गया है वह श्रत्यंत मनोवैज्ञानिक, स्वास्थ्यप्रद ग्रौर बहुत ही ग्राधुनिक दृष्टिकोण है। श्रीमन्, मैं विशेष रूप से इन बातों का एक प्रकार से बहुत ज्यादा ग्रभिनन्दन करती हं कि जैसा कि मंत्री महोदय ने ऋभी बताया कि किसी भी हालत में, चाहे बच्चे ने कोई भी किसी प्रकार का भी अपराध किया हो, उसको जेल नहीं भेजा जायेगा। इस सम्बन्ध में मुझे ग्रपना एक पर्सनल, एक निजी, **भ**नुभव है । जब हमें सन् १६३३-३४ में

लखनऊ जेल के भ्रन्दर रहना पडा तो उस समय मैंने देखा कि सात-सात, ग्राठ-ग्राठ साल की लडकियां. जिनसे कि खेल खेल में ग्रपने भाई-बहन का मर्डर हो गया था, जिनसे कि खन हो गया था. उनको म्राजीवन कालेपानी की सजा दे दी गई थी। मुझे उन बच्चों को देख करके बड़ा श्राश्चर्य होता था कि उनकी सारी जिन्दगी जेल में ही कटने वाली थी। ग्राठ-ग्राठ नौ-नौ साल की बच्चियां वहां पर थीं। जब हम बात करते थे तो वे वतलाती थीं कि हमने अपने भाइयों की गर्दन के ग्रन्दर रस्सी डाल कर उन्हें घोडा बनाया था ग्रौर यह खेल खेला था ग्रौर खेल में ही रस्सी को जोर से खींच लिया था और इस वजह से उन्हें काले पानी की सजा हो गई थी। जब यह दुर्घटनायें सामने ग्राती थीं तो हृदय के ग्रन्दर एक बड़ी अजीब वेदना पैदा होतो थी। तो यह बिल इस समस्या को भी हल करता है। कोई भी बच्चा किसी भी ग्रवस्था में चाहे वह कैसा भी घो तम अपराधी क्यों न हो, हर प्रजार से जेल से बाहर रखा जायगा श्रौर उसके भविष्य की दृष्टि से ही उसका सारा कैरेक्टर बनाया जायगा। यह एक बहत ही प्रशंसनीय सुधार इस बिल में किया गया है ।

Bill, 1959

श्रीमन्, इसके ग्रलावा यह बात भी बहुत सुन्दर है कि बच्चा चाहे कितना ही ब्रा--कन्विकट क्यों न हो जाय, उसके ऊपर चाहे कोई भी लांछन क्यों न लग जाय, लेकिन उससे उसका भविष्य खराब नहीं होगा ग्रौर उसके साथ कोई स्टिगमा या लांछन नही लगेगा । यह एप्रोच--यह द्ष्टिकोण निश्चित रूप से बहुत ही सहानुभृतिपूर्ण है ग्रीर बच्चों के निर्माण की दृष्टि से बहुत ही सही दुष्टिकोण है।

श्रीमन्, इसके साथ ही साथ इस बिल के ग्रन्दर चिल्ड्रन्स कोर्ट की जो व्यवस्था की गई है वह भी ऋति उत्तम है और मंत्री

महोदय ने जो यह प्राविजन रखा है कि उसमें एक मैजिस्ट्रेट स्त्री होगी यह भी एक बहुत सराहनीय बात है। परन्तु इस सम्बन्ध, में मैं मंत्री महोदय से यह प्रार्थना करना चाहती हूं कि जब तक एक स्त्री ही प्रेसाइडिंग मैजिस्ट्रेट नहीं होगी तब तक वह अपना ज्यादा प्रभाव नही डाल सकेगी। इसलिय मैं यह चाहती हूं कि बच्चों के कोर्ट में जो प्रेसाइडिंग मैजिस्ट्रेट हो वह स्त्री ही हो। यह ठीक है कि उसमें इस प्रकार की स्त्रियां ही ली जायेंगी जो कि विशेष रूप से मनो-विज्ञान में और खास तौर पर चाइल्ड

साइकालोजी में प्रशिक्षित होंगी,

होना ग्रत्यंत ग्रावश्यक है।

होंगी, लेकिन प्रेसाइडिंग मैजिस्ट्रेट का स्त्री

हमें यह नहीं भूल जाना चाहिये ग्रौर विशेष रूप से इस बिल के जो निर्माता है उन्हे यह बात याद रखनी चाहिये कि बच्चे तभी बिगड़ते हैं ग्रीर वे तभी ग्रवांछित दिशा में जाते हैं जब कि उनके घर का जो वाता ।रण है उसमें कोई कमी आती है। जब कि उनके ऊपर जो होम इन्फ्लुऐंस होता है वह दूपित होता है या उनके ऊपर विल्कूल नहीं होता है या ऐसा होता है जो कि प्रतिकृल है--तभी बच्चे बिगड़ते हैं भ्रौर होम इन्फ्ल्ऐस के म्रन्दर भी जब माता का जो एलिमेंट है, माता का जो प्रभाव है, वह ही घर में नहीं रहता है, तब ही बच्चे डेलिक्वेंसी की ग्रोर, श्रपराध की स्रोर प्रवृत होते है। तो इस बिल के िर्माताओं का जो पहला कर्तव्य है वह यह है कि जो माता का प्रभाव है--जो मदर्स एलिमेंट है, जो होम एटमासफेयर है, उसे विभिन्त स्तरों पर देने की कृपा करें। उन्होंने जो बहुत से आयोजन बच्चें को प्रशिक्षण देने के लिये, बच्चों की शिक्षा के लिये, उनकी देख भाल के लिये, उनको रिहैबिलिटेट करने के लिये किये हैं और इस दिशा में जो स्टेप्स लिये हैं, जो कदम उडाये हैं, वे िञ्चय ही सराहनीय करम हैं; जैसेकि डेलिक्वेंट बच्चों के जिये स्पेशल स्कृत्स हैं,

नेगनेक्टेड बच्चों के निथे चिल्ड्रेंस होस्स हैं, श्रीर श्राफ्टर केयर होम्स है, श्राफ्टर केयर अमर्गेनाइजेशंस हैं। ये सभी चीजें हैं, लेकिन इन सभी संस्थाओं के अन्दर यदि स्राप एक वा सल्यपर्ण वातावरग, जो कि ही दे सकती है--जो कि एक द्वारा ही दिया जा सकता है, न दे सके तो स्रापके ये सारे प्रयत्न एक प्रकार से बड़े अधूरे और निष्फल से हो जायेंगे । इसलिए मैं मंत्री महोदय से ग्रौर साथ ही साथ जो सलेक्ट कमेटी के सदस्य हैं, उनसे भी यह प्रार्थना करूंगी कि जो भी श्रायोजन किये गये हैं उनको पूर्ण रूप से सफल बनाने के लिए यह स्रावश्यक है कि हम इन संस्थात्रों के द्वारा बच्चों को मदर्स एलिमेंट या जो होम एटमास्फेयर होता है वह देने की कोशिश करें तभी हम बच्चे के विकास को एक ठीक दिशा दे सकेंगे।

इसके साथ ही साथ एक बात मैं ग्रौर भी यह कह देना चाहती हूं कि जहां इस बिल को देख कर हमें बहुत ज्यादा खुशी हुई है श्रौर मैं यह कह सकती हूं कि यह एक प्रकार से स्रादर्श बिल कहा जा सकता है, वहां हमें इससे बहुत निराशा सी हुई है कि यह बिल बहुत सीमित क्षेत्र के लिए लाया गया है। यह ग्रभी सिर्फ दिल्ली पर लागू होगा श्रीर ज्यादा से ज्यादा ग्रगर लागू होगा तो जो केन्द्र प्रशासित टेरि-टरीज हैं--यू ियन टेरिटरीज--उनके लिए। श्रीमन्, यह बड़े ही खेद का विषय है कि मंत्री महोदय ने यह बात ठीक नहीं समझी कि इस प्रकार के सुन्दर बिल को वे सारे देश पर लागू करने के लिए लाते । यह तो म्राज बतलाने की बात नहीं है कि ग्रपने देश में इस बिल की कितनी ज्यादा जरूरत है । यह कहा जा सकता है, श्रीर शायद मंत्री महोदय यह सोचते होंगे, कि हर एक स्टेट में बच्चों के लिए ग्रलग-ग्रलग बिल हैं--उत्तर प्रदेश में ग्रलग है, मद्रास में ग्रलग है, बम्बई में ग्रलग है। लेकिन जो बिल प्रदेशों के ग्रन्दर चालू है वे बिल्कुल ही अध्रे हैं और अध्रा होते हुए उनका जो

[श्रीमती चन्द्रावती तखनपात] इंप्लीमेंटेशन है. उस पर जिस तरह ग्रमल हो रहा है वह इतना दोषपूर्ण है कि मैं उसके₄ बारे में कुछ कह नहीं सकती । श्रीमन, उत्तर प्रदेश की बात मैं कह सकती हूं कि वहां मुझे कभो अनभव ही नहीं होता कि चिल्डन बिल जैसी कोई चीज स्रपने प्रदेश के स्रन्दर है स्रौर जब मैंने काफी छानबीन की तब पता लगा कि वहां भी एक चिल्डन बिल चल रहा है। अगर दस. बीस जिलों के लिए एक प्रॉवेशन **ग्राफिसर इस काम को करने के लिए रख** दिया तो हम सोचते हैं कि हम ने चिल्ड्न बिल को क्रियान्वित कर दिया । इसलिए श्रीमन, यह एक गलत सी चीज है श्रीर इसी कारण इस प्रकार से जो बिल लाये जायें या तो कोई स्टेप ही न लिया जाय स्रौर स्रगर लिया जाय तो उसमें यह भी देखा जाय कि पूर्णतः अच्छी तरह से उस पर अमल हो रहा है ग्रीर उसका प्रभाव पड़ रहा है ग्रीर वह श्रपने उद्देश्य को पुरा कर रहा है। यह बात ठीक है कि बम्बई या मद्रास जैसे जो उन्नतिशील प्रदेश है उनके अन्दर चिल्ड्न बिल पर अच्छी तरह ग्रमल हो रहा है ग्रौर बच्चों की ग्रच्छी देखरेख हो रही है, लेकिन मंत्री महोदय ने श्रभी स्वीकार किया कि बम्बर्ड तक का बिल भी बहुत ही अधुरा है, त्रुटिपूर्ण है । तो अब इतने तजुर्बे के बाद श्रौर इतने प्रयत्नों के बाद--भिन्न भिन्न प्रदेशों का तज़र्बा है, दूसरे देशों की एडवांस्ड नालेज है--उसके बाद यह मौजूदा ग्रादर्श बिल लाया जा रहा है तो इसको तो सारे देश में लागू करना ही चाहिए था। ग्रभी जैसा कि मुझ से पूर्व वक्ता महोदय ने बताया कि यदि आप इसको सारे देश पर लागू न भी कर सकों-क्योंकि शायद इसमें श्रार्थिक कठिनाई हो--तो कम से कम श्रपने देश में जो बड़े बड़े इंडस्ट्रियल सिटीज़ हैं, जहां पर यह समस्या उग्र रूप में विद्यमान है, वहां पर तथा बार्डर स्टेट्स में जहां पार्टीशन की वजह से यह समस्या काफी उग्र रूप धारण किये हुए है, इस बिल को लाग करना ही

चाहिए स्रौर बिना किसी विलम्ब के लाग कर देना चाहिए ।

श्रीमन, मैं ग्रौर ज्यादा इस सम्बन्ध में क्या कहं, बहुत कुछ कह भी दिया गया है, जो कुछ भी त्रटियां इसमें हैं वे शायद सलेक्ट कमेटी के जरिये संशोधित हो जायेंगी । मैं इतना ही कह सकती हूं कि यह बिल बहुत सुन्दर है। बस इतना ही इसका दोष है कि यह केवल दिल्ली पर और केन्द्र प्रशासित टेरिटरीज पर लाग् किया गया है। देश के जो दूसरे भाग हैं वे इससे वंचित रखे गये हैं। मैं निश्चय ही एक बार और मंत्री महोदय से बलपूर्वक यह अनुरोध कर देना चाहती हूं कि इस बिल के इंप्लीमेंटेशन यानी लाग करने की जो बात है कम से कम उत्तर प्रदेश में कानपूर जैसी जगह पर और इसी प्रकार के जो दूसरे इंडस्ट्रियल सिटीज ग्रन्य प्रदेशों में हैं वहां भी इस बिल का श्रमल हो जाना चाहिए, वहां भी इसको लाग कर देना चाहिए। इन शब्दों के साथ मैं इस बिल का हार्दिक ग्रिभ-नन्दन करती हं।

RAJKUMARI AMRIT KAUR jab): Mr. Deputy Chairman, do not think anybody will have anything to say against this measure. As himself has said it is the Minister really long overdue. I wish, however, that the Government had been able to consult all the other States also in India and that we could have had a uniform measure. This has been said also by the speakers who have spoken before me. I was one of those who, early days, agitated in the children Acts and we had a great deal to do with the Children Acts came into existence then in the States of Bombay and Madras, and much good has been done by them. Doubtless, anything in regard to any of the clauses in the Bill will be looked into by the Joint Select Committee question I want to put to the Minister is that pari passu with the need for this Bill have he and his paid adequate attention to the

for special people to administer this Bill? There are going to be administrators; there are going to be magistrates; there are going to be observation homes; there are going to be special schools. Who is going to run these schools? Who will be in charge of these observation homes? Who is going to really see to it that the child gets not only the love and affection that he needs to bring him back, if he is delinquent, to normal life, but also the psychological treatment that is more than anything else necessary?

Now, I have had the privilege travelling in a great many lands and always I have looked with particular interests at children's homes. Now, the other day only, in New Zealand, I think, I was looking at a for children suffering from home cerebral palsy and even there told me that the greatest difficulty they had was to get the right type of it is women-to women—generally look after these children. In gard to delinquent homes also, there was always the same difficulty in all the countries which I have visited and where I saw homes for delinquent children. I have been witness to proceedings in courts and I saw magistrates were trying children Always everywhere the difficulty has been trained personnel, I wonder whether, when we pass this Bill and when we bring into being special schools, observation homes and special courts, we are quite sure that we have got specially trained personnel. We shall find that all that we want to do through this Bill, the excellent things that we want to do, the service that we want to give to these children who are in need, will not be possible without proper personnel, and I am a little doubtful as to whether we have taken advantage of the facilities that could be offered to us by special organisations or by the specialized agencies of the United Nations in giving scholarships to our women in particular to abroad and get special training, that when they come back, they will be able to work the observation homes properly, they will be able to bring the correct atmosphere into the courts. that the administrator will not just a man who says that there are a few children that need a home says "Oh, well, we have a special home." A special home must be run by specially trained personnel. servation homes must also have specially trained personnel, trained in psychology, trained very often medicine, trained in the special needs of children, trained also to understand why the child has become a delinquent, trained to understand what is there in the environment of the home of the child that has made him become a delinquent, trained to look the economic factors which also very often force the parents of the children to send them to these homes. All these things are necessary. Only the other day, the Minister may be interested to hear, I rescued a small child from being made to beg. Now. I went to the parents. I had to to his parents' home and saw the terrible conditions under which they lived. Luckily I was able to persuade the father and mother that even if they had to beg, they must not let the child beg. And I think that it workers of this kind filled not only with the urge, but also with special training, that will be needed if this Bill is to be made a success. So, would like the Minister, when he to tell us whether this replying. special personnel is ready to take over these things. If this becomes a model Act and everything that we do the children in the Union Territories is worthy of being emulated by States, then I hope the States themselves will even ask to have laws of this kind or have a uniform Act that will apply to the whole of India. But the success of this Bill depends trained personnel.

DR. A. SUBBA RAO (Kerala): Sir, as pointed out by the previous speaker, I do not think there is anybody in this House who will object to this Bill. Everyone will agree that the future of our nation depends on the future of our children, on how they are brought up to be responsible citizens. But then,

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[Dr. A. Subba Rao.]

Sir, as pointed out in the Statement of Objects and Reasons, the children are delinquent or neglected, as case may be, not due to choice but due to circumstances. There are similar Children Acts in force in all the major States. They have been in force for the past many years. It would have been better if we had an idea of how these Acts had helped in minimizing delinquency in children as well as in tackling this problem of neglected children.

One of the main objects of this Bill, which perhaps other State legislations do not contain in my opinion, is that this Bill proposes to deal with neglected children, that is, to check minimize the incidence of begging especially by children and utilizing these children by the anti-social elements for this profession. I can say that it has now become practically a profession, this profession of begging. Now, Sir, there are other laws also in other I think it is the Criminal Procedure Code by which you can take action on those people who utilize these children for begging or begging itself. But I wish to ask: Have the States been able proper measures against this social evil? I think, Sir, we will have to tackle this problem at the root. I am not minimizing the importance of this Bill in any way, but the main reasons for the continuance of this anti-social evil, especially this begging, are perhaps the antiquated social customs, the economic disparity and the economic poverty of the huge masses of our people.

Sir, we know that some of our customs actually encourage not only by adults but also using these children for this profession of begging. For example, if some person who takes up this profession dons some cloth and then proclaims himself as a big Sadhu—I am not attacking entire group of Sadhus, but this has been misused—if some Sadhus don some khadi cloth and utilize these

children for the purpose of begging, then I think that according social custom, it is not deprecated. On the other hand, it is being encouraged in certain temples, very big temples. They practically encourage this sort of begging by having a regular custom of giving alms once or twice a day in a week, so much so that there is a group of these beggars including many children who are utilized for that purpose eking out their living by from one place to the other. So, how are you going to stop this? By doing this such institutions practically encourage this type of begging. might be called philanthropic, but it is degrading the character of those particular children. When it is felt that these institutions are doing a work, then naturally you cannot weed out this anti-social, evil habit. cannot remove that idea small child. In this legislation, course, it is said in clause 40 that whoever employs or uses any child the purposes of begging or causes any child to beg shall be punishable. Only those people who utilize these children are punishable. But people or institutions which encourage this type of begging, whether action can be taken against them, I would like to know.

Then, Sir, unless we remove disparities in income, unless we prove it to the ordinary people that there is no necessity for going to this profession of begging, I do not think we will be able to tackle this problem. I only point this out, as I have already said, not to minimize the importance of this legislation but to show gravity of the entire situation.

Again, there is a difficulty in enforcthis type of legislation. For example, if I am not wrong, there is a legislation already which prohibits begging in the railway premises, and action can be taken against them. But any passenger coming from Madras to Delhi can find in all these children, especially small children . . .

An. Hon. MEMBER: All over the country.

DR. A. SUBBA RAO. All over the country, of course. But what I say is that when we come from Madras to Delhi, we find so many children risking even their lives and catching hold of the bus or the train and asking for a few chips and other things, even the remnants of what we eat. To what degradation we have brought these children who ask for the remnants of the food that we have taken? To that extent the whole society allows them to do it, and even we do not have any compunction in handing over things to them. I am pointing this out just to show the magnitude of problem.

Now, Sir, as the previous speakers have shown, I think this Bill is improvement over all the other Acts that are existing in other Otherwise we could have replaced this old Act of 1924 with the Children Act of 1948, As the Minister himself has pointed out, he has taken extracts from the different Children Acts of the different States and has made this Bill a comprehensive one. As the previous speaker, Mr Dave, and other speakers have observed, I think it would have been better if this had been a model legislation with jurisdiction for entire India instead of only for the Union territories And there also the way in which this legislation is going to be brought into force looks to be very very gradual, as it itself claims that the enforcement of legislation in other Union territories is expected to be gradual. So, I do not think that it is advisable to bring this into force gradually in the Union territories at least. You can bring it into force in those territories immediately it is passed. What prevents this legislation from being brought into force in all the Union territories, I do not know. Perhaps the objection might be that we have not got present a sufficient number of children homes and special schools which

this legislation requires. then But we should take the necessary steps now, and at least this should be made applicable immediately to all the Union Territories and it should also be suggested to the respective States that this model legislation might be taken as a guidance for them to renovate their existing legislations.

MR. DEPUTY CHAIRMAN: Will you take more time?

Dr. A. SUBBA RAO: I will take five minutes more.

MR. DEPUTY CHAIRMAN: Then you can continue after lunch.

The House stands adjourned till 230 р.м.

> The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

DR. A. SUBBA RAO: Sir, I want to refer to the constitution of children's courts. My complaint is that due importance has not been given to women even though there is one clause wherein they have been included as magistrates. Under clause 4(2), when a children's court prises a Bench consisting of two or more magistrates, one of them shall, as far as practicable, be a woman. So the discretion is entirely given to the Administrator to have or not to have a woman magistrate. Sir, in my opinion, in these cases women are more competent to deal with the problem. They, as mothers, can understand the psychology of the children better and can deal with children sympathetically, which is of the utmost importance during the trial of these children: Or, I would suggest that the children's court should be constituted only by

[Dr. Subba Rao.]

woman magistrates or, if it is not practicable at all, at least a lady presiding magistrate should be appointed, as was suggested by Shrimati Lakhanpal. In case sub-clause (5) of this clause comes in the way of appointing women as presiding magistrates, that has to be modified

Again, in the case of appointment of the problem officers, I would suggest that the choice—here that has not been stipulated—as far as practicable, should be in favour of women.

the probation Sir. officers are assigned the duty of inspecting special children's schools, children's homes etc. They are expected to inspect these institutions from time to time and give their suggestions and draw the attention of the Administrator to the defects and thereby make the administration take the necessary action to remedy them, even to the extent of withdrawing the certificates of those institutions. These probation officers, being appointed by the Government, are only Government servants and when they go and inspect Government institutions, I do not think that they will dare report against a particular officer of a particular Government institution or to bring to the notice of the Administrator the defects of that institution. So, I would prefer appointment of an Advisory Committee for each region, consisting of eminent women social workers who have special knowledge of child delinquency and child welfare. This is very important because, we know that in similar institutions run by the Government, the Government officer does not take a sympathetic attitude wards the children there and thinks that it is a regular routine to followed; instead of having a sympathetic understanding towards children and thereby reforming them, he makes them more hardened ultimately thev become criminals. There are a few instances of this. in order to boldly bring the defects of these institutions to the notice of the Administrator, it is of the utmost importance that these Advisory Committees should be constituted and they will go and inspect the different institutions and make recommendations on which the Administrator should take necessary action to improve the institution and also to withdraw the certificate issued to it.

Sir, I have nothing more to add except to say that while I support this Bill whole-heartedly, I would request the Select Committee to go into this question in the light of the discussion here and make this legislation a perfect one. I would also request the Government to bring this legislation effectively into force as early as possible and thereby safeguard the future of our children and thus of our nation.

श्रीमती सावित्री निगम (उत्तर प्रदेश) उपसमाध्यक्ष महोदय, इस चिल्ड्रन बिल का मैं भी हार्दिक ग्रभिनन्दन ग्रौर स्वागत करने के लिए यहां उपस्थित हुई हूं। मैं ही क्यों, देश की ग्रमंख्य माताएं, जिनके कि बच्चे जीवन का ग्राधार होते हैं, ग्रौर माथ ही साथ वे बिचारशील नागरिक जो यह बात मानते ग्रौर समझते हैं कि देश की भावी सम्पत्ति ग्रौर देश का भावी विकास ग्रौर मुरक्षा हमारे उन नन्हें नागरिकों पर निर्भर है, जिनकों कि ग्राज हम बच्चे, बालक तथा शिश् मानते हैं, वे भी मेरे ही साथ इस ग्रभिनन्दन में मेरा पूरा पूरा साथ देंगे—ऐसा मुझे विश्वास है।

इसमें सन्देह नहीं कि यह बहुत ही दुर्भाग्य की बात है और खेद का विषय है कि ग्राज १२ वर्ष के पश्चात् हमारी राष्ट्रीय सरकार ने इस विधेयक को लाने की ग्रावश्य-कता समझी। साथ ही साथ मैं शिक्षा मंत्री महोदय से यह भी प्रार्थना करूंगी कि जिन कारणों से पिछली बार यह विधेयक राज्य सभा में ग्राने के पश्चात् भी पारित नहीं हो सका, उनके प्रति वे जागरूक रहें भीर सतर्क रहें। ऐसा न हो कि फिर कोई ऐसी हकावट ग्रान पड़े जिसके कारण यह विधेयक, जिसको

बहत पहले स्वतंत्रता के मिलने के पश्चात ही तरन्त लाया जाना चाहिए था, उसे ग्राज वे ला पा रहे है। मेरा विश्वास है कि इस बार कोई ग्रटकाव नहीं लगेगा ग्रौर यह विधेयक भ्रवश्य ही पारित होगा ।

Children

इस विधेयक का मस्य उद्देश्य है बच्चों को शोषण से बचाना ग्रौर साथ ही साथ वे बच्चे जो कि किसी प्रकार अपराधी प्रवित्तयों में फंस गये हैं, उनकी रक्षा करना । अच्छा हो कि हम लोग उन कारणों पर विचार करें श्रौर विशेष रूप से हमारे शिक्षा मंत्री महोदय, जिनका काम देश का नैतिक. बौद्धिक ग्रौर मानसिक विकास करना है--केवल शिक्षा संस्थाग्रों को सुरक्षा देकर शिक्षा का प्रसार करना ही नही है--वे भी उन कारणों पर विचार करे और उन कारणों को दूर करने का शीध से शीध बन्दोबस्त करें ग्रौर ग्रावश्यक साधन जटाए. जिनके द्वारा हमारे बच्चे इन ग्रपराधी प्रवित्तयों में पाये जाते हैं। श्रीमन, यह कौन नही जानता कि आज दिनों-दिन बच्चों की अपराधी प्रवृत्ति में--चाइल्ड डेलिक्वेंसी मे--बराबर बढ़ोतरी हो रही है। एक स्रोर तो तमाम वैज्ञानिक अनुसन्धानों के जरिये से सब शारीरिक बीमारियों और रोगों के उपचार ग्रौर रोकथाम की पूरी पूरी व्यवस्था है दूसरी स्रोर चाइल्ड डेलिक्वेंसी बराबर बढ़ती जाती है। यह बहुत ही गम्भीरतापूर्वक सोचने का विषय है। यह कौन नहीं जानता कि चाइल्ड डेलिक्वेंसी का सब से बडा कारण श्राजकल के हॉरर कॉमिक्स है जो कि इस विषय में विधेयक ग्राने के पश्चात भी खुले श्राम बिकते हैं। इसके श्रलावा वे फिल्में हैं जो कि एक प्रकार से गुनाहों की शिक्षा देती है। यदि हमारे शिक्षा मंत्री महोदय ऐसी फिल्मों पर ग्रौर ऐसे हॉरर कॉमिक्स की बिकी पर रोक लगाने के लिए एक प्रकार से जोर देने का प्रयत्न करें ग्रौर कन्सर्न्ड मिनिस्ट्रीज के साथ ऐसा को-म्राडिनेशन उत्पन्न करें कि शिक्षा मंत्रालय, होम मिनिस्ट्री तथा ब्राड-कास्टिंग मिनिस्ट्री के सहयोगू से इस चीज को रोका जा मके तो मैं कहंगी कि यह समस्या बहत कुछ हल हो जायगी क्योंकि हम सभी जानते है कि Prevention is much better than cure.

इस विधेयक के द्वारा जो चिल्डन होम्स भ्रौर भ्राब्जर्वेशन होम्स म्रादि की व्यवस्था की गई है उसके सम्बन्ध में मैं इतना कहना चाहती हूं, जैसा कि राजकूमारी ग्रम्त कौर ने इंगित किया—इशारा किया—कि क्या हमने पर्सोनेल को टेन करने की व्यवस्था की है सचम्च में यह एक बहुत ही विचारणीय बात है। स्राप ही बतलाइये, यदि चिल्डुन होम्स ग्रौर ग्राब्जर्वेशन होम्स को बना कर उन में ग्रधकचरे, ग्रनुभवहीन व्यक्ति ला कर बिठा दिये तो बजाय इसके कि बच्चों को मदद मिले वे उनके शोषण के दूसरे केन्द्र बन जायेंगे । देश में अनेकों चिल्डन होम्स आज भी मौजद हैं। उन सबको खोलने वालों के उद्देश्य बहुत श्रच्छे रहे हैं, उनका एक महान् उद्देश्य था, उन्होंने बच्चों की रक्षा के लिए उन होम्स का मजन किया था, लेकिन जब वे होम्स एक के बाद दूसरे मालिकान के हाथ में श्राये---मैनेजर्स के हाथ में श्राये---तो हश्रा यह कि आज जो उनकी वास्तविक स्थिति है उसको देख कर हम लोगों के रोंगटे खडे हो जाते है। कौन नहीं जानता कि वही होम्स, जो कि बच्चों की रक्षा के लिए बनाये गये थे, ग्राज बच्चों के शोषण के सबसे ब**ड़े** ग्रहे बन गये है। यदि कोई चीज बाहर होती है तो पुलिस उसके ऊपर निगरानी रखती है और जनमत भी उसके ऊपर विद्रोह करने को तैयार रहता है, लेकिन जब चिल्ड्न होम्स के नाम पर बच्चों का शोषण होता है तो फिर उसको पूरी तरह से खुली छुट मिली रहती है। इसलिए मैं माननीय शिक्षा मंत्री महोदय का ध्यान इस ग्रोर दिलाऊंगी कि वह इस विधेयक के द्वारा कोई ऐसा लुपहोल नहीं छोडें कि इन चिल्ड्रन होम्स का प्रबन्ध, जिनका कि हम देश की महान् सम्पत्ति अपने बच्चों की रक्षा के लिए सृजन करने जा रहे है, कहीं ऐसा [श्रीमती सावित्री निगम]

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न हो कि रक्षकों के हाथ में न दे कर तक्षकों के हाथ में सौंपने लगें ग्रौर वहां उनकी रक्षा के बजाय उनका शोषण होने लगे।

इस सम्बन्ध में दो तीन बाते बहुत ही ध्यान देने योग्य है स्रौर दूसरे वक्तास्रों ने भी इस स्रोर ध्यान दिलाया है। पहली चीज यह है कि इन होम्स के जो सुपरवाइजर श्रौर जो मैंनेजर हैं वे अधिकांशतः स्त्रियां ही हों तो बहत उचित रहेगा । श्रीमन्, यह कौन नहीं जानता कि स्त्री का जो सब से महान श्रौर सब से प्रभावशाली रूप है वह माता का रूप है ग्रौर यदि संसार में एक शिशु को---एक बच्चे को--कोई संरक्षण दिला सकता है श्रोर सबसे श्रधिक सहानुभृतिपूर्णं, संवेदनशील संरक्षण कोई दे सकता है तो वह एकमात्र जननी है, मा है। इसलिए यह स्रावश्यक है कि इसमें रूल्स मेकिंग कमेटी को इतना लैटिटयड नहीं दे दें कि वह जिस तरह का रूल्स चाहे बनाये। ग्रच्छा हो कि इसमें एक भ्रमेंडमेंट ला कर के इस बात को बिल्कूल साफ कर दिया जाय कि ऐसे होम्स का स्रोवर-म्राल सुपरविजन स्त्रियों के ही हाथ में रहेगा। श्रगर यह कर सकें तो हम लोग इन बच्चों के लिए सुरक्षा का एक सबसे बड़ा उपाय ढूंड सकेंगे ।

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): You want to exclude men altogether.

श्रीमती सावित्री निगम : ग्रोवरग्राल सूपरविजन से मेरा मतलब है म्रोवरम्राल सूपरविजन उनका हो ।

श्रीमन्, चिल्ड्न बिल के सम्बन्ध में एक बात ग्रौर कहना चाहती हूं । ग्राज हमारे रिसोर्सेज इतने लिमिटेड है-हमारे साधन इतने सीमित हैं--फिर भी हमें मिनिस्टीरियल लेवल पर भी कोम्रार्डिनेशन की इतनी कमी दिखाई देती है। ग्राज यह विधेयक, चिल्ड्रन बिल, हमारे सामने है। अभी थोड़े ही दिन

पुर्व हमारी बहन मिसेज ग्रल्वा ने, जो कि गह-कार्य उपमंत्राणी है, बच्चों की भिक्षा-वित को रोकने के लिए एक विधेयक यहा उपस्थित किया था। ग्रच्छा होता कि ये दोनों ही विधेयक एक साथ ही को म्रार्डिनेटेड रूप में यहां लाये जाते । श्रीमन, कोग्राडिनेशन की कमी के कारण हम लोगों को कितनी ग्रस्विधा उठानी पड़ती है और जब सेंटर में ही. मिनिस्टीरियल लेवल पर ही को-म्राडिनेशन ठीक ढंग से नहीं हो सके तो लिमिटेड रिसोर्सेज के होने हए हम ग्रौर ग्राप, ग्रस्विधाग्रों का ग्रंदाजा भली प्रकार से लगा सकते हैं। एक और वनता बहन ने भी इस प्रकार बताया था । ग्राप प्रोबेशन आफिनर्स को ही ले लीजिये । उनका काम कितना जिम्मेदारीपूर्ण है और उनको कितनी ट्रेनिंग की, कितने अनभव की और सहानभूति की स्रावञ्यकता है लेकिन मेरी समझ में ग्रभी तक प्रोबेशन ग्राफिसर्स को ट्रेन करने के लिए कोई व्यवस्था नहीं हुई है। मुझे शक है, मुझे इसमें अदेशा है कि यदि शिक्षा मंत्रालय कोई बहुत अभूतपूर्व प्रगति इस मामले में न दिखा सका ग्रौर कोई ग्रभ्तपूर्व सतर्कता न दिखा सका तो यह विधेयक स्टैट्युट बुक पर ग्रा जायगा ग्रौर तब भी न तो इतने ट्रेंड प्रोबेशन ग्राफिसर्स तैयार होंगे ग्रौर न इतने होम्स के लिए ट्रेंड सुपरवाइजर्स ग्रौर मैनेजर्स ही होंगे और उसका नतीजा यह होगा कि इस विधेयक के पास होने के पश्चात भी इस विधेयक में जो सारी व्यवस्थाये की जाने वाली हैं, वे पूरी नहीं हो सकेंगी श्रौर इस विधेयक को लाने का जो परपज़ है वह पूरा नहीं हो सकेगा । यहा सौभाग्य से गृह मंत्री महोदय उपस्थित है । मैं उनसे अनुरोध करूंगी कि ग्रच्छा होगा कि वह तत्क्षण, जितनी जल्दी से जल्दी हो सके, इस प्रकार के पर्सोनेल की ट्रेनिंग की व्यवस्था कर दें। इस विधेयक के पास होने का इंतजार न हो ग्रौर तुरन्त, तत्क्षण, इस काम को शुरू कर दें ताकि जब तक यह विधेयक स्टैट्यूट बुक पर श्राये तत्र तक इतने ट्रेंड प्रोबेशन धाफिसई श्रादि तैयार रहें कि काम चला सकें।

दूसरी बात यह है कि क्लॉज १८ में एडिमिनिस्ट्रेटर्म को बहुत ज्यादा लैटिट्यूड दिया गया है, उनको बहुत ज्यादा रूल मेकिंग पावर्स दी गई है। इससे भी वडी गड़बड़ी पैदा होने वाली है क्योंकि हर स्टेट को पूरी फीडम रहेगी कि वे जिस प्रकार का रूल्स चाहें बनायें। उसका नतीजा यह होगा कि यदि कोई बच्चा जो कि यू० पी० का है वह मध्य प्रदेश में एक गँग के पास से पकड़ा जाता है, तो ऐसी हालत में मध्य प्रदेश के जो रूल्स बनेंगे वे दूसरे होंगे और जो रूल्स यू० पी० के होंगे वे दूसरे होंगे

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): But this measure is for the Union territories only.

श्रीमती सावित्री निगम : उपसभाध्यक्ष महोदय, हमारे शिक्षा मंत्री महोदय ने ग्रपने वक्तव्य में कहा था कि ग्रभी तो यह कानून थोड़े के लिए सिर्फ दिन टेरिटरीज में लगाया जायगा लेकिन उसके पश्चात् श्रन्य प्रान्तों भी इसको बहाया जायगा वक्ताग्रों ने यह सूझाव दिया इसको पूरे हिन्दुस्तान में लागू किया जाय लेकिन मैं तो यह सोचती हं कि इसमें जरा बुद्धिमानी स्रौर सतर्कता बरती गई है स्रौर इतने एम्बिस हम लोग नहीं बने हैं कि पूरे हिन्द्स्तान में इसको लगायें ग्रौर हम लोग इसको मैनेज ही नहीं कर सकें। अरुछा है कि one step at a time ले कर के हम लोग चल रहे हैं। पहले यूनियन टेरिटरीज में ही इस कानन को भ्रच्छी तरह से चला लें तो फिर इसको आगे बढ़ाने में, इसको एक्स-टेंड करने में कोई देर नहीं लगेगी। इसके लिए एक बिल ग्रमेंडमेंट के रूप में लाया जा सकेगा। तो मैं एक मिसाल पेश कर रही हूं। श्राप यों ही ले लीजिये कि दिल्ली में कुछ रूल्स बने ग्रौर मनीपुर त्रिपुरा में कुछ रूल्स बने ग्रौर हिमाचल प्रदेश में कुछ दूसरे रूल्स बने, तो फिर

ऐसी स्थिति में क्या हो सकता है। इसलिये इस सम्बन्ध में जो गाइडिंग फैक्टर्स हैं, जो मोटी मोटी बातें हैं, इस बिल में उनको डिफाइन कर दिया जाना चाहिये कि उनके स्राधार पर ये रूल्स बनाये जायें, तो इस तरह से को-म्राडिनेशन के काम में बड़ी सुविधा होगी ग्रीर इससे बच्चों के भाग्य का निर्णय करने में बड़ी ग्रासानी हो जायगी।

श्रीमन, इस के ग्रतिरिक्त मैं यह भी कहना चाहती हं कि ग्रभी मैने थोडी देर पहले इस बात का जिक्र किया था कि वे बातें, जोकि बच्चों को डेलिक्वेंट बनाती हैं, उन पर हम लोगों को बहत जबरदस्त तरीके से रोक लगानी चाहिये ग्रौर उनको रोकने के लिये जबरदस्त कदम उठाने चाहियें श्रौर इस सम्बन्ध में मैं कम्पलसरी एजकेशन की बात यहां कहना चाहती हं। ग्राम तौर पर जो ग्रवारा बच्चे होते हैं वे ही डेलिक्वेंट बच्चे होते हैं। यदि म्राप पारिवारिक इतिहास की म्रोर दष्टि डालें तो ग्रापको यह जानने में देर नहीं लगेगी कि ये डेलिक्वेंट बच्चे वही होते हैं जिनको कि कभी स्कल जाने का सौभाग्य नहीं मिला । इसलिये कम से कम यदि कम्पलसरी प्राइमरी एजकेशन देश में तेजी से बढ़ाई जायगी तो मेरा विश्वास है कि इसका चाइल्ड डेलिक्वेंसी पर बहुत बड़ा ग्रसर पड़ेगा । श्रीमन्, चेप्टर ३ के क्लाज़ २ में ऐसे शोषण करने वाले व्यक्ति के खिलाफ मुकदमा चलाने का स्रधिकार एक ही व्यक्ति को सौंपा गया है वह भी खतरे से खाली नहीं है। पहले तो हमें समझ लेना चाहिये कि जो बेचारे बच्चे स्रावारा बनते हैं उनका कोई पूरसांहाल, कोई संरक्षक नहीं होता। ग्रगर उनके मंरक्षक होते भी हैं तो वे इतने सामर्थ्यहीन होते हैं कि वे उन बच्चों की शिक्षा-दीक्षा की व्यवस्था ही नहीं कर सकते। फिर भ्राप ही बताइये कि ऐसे शोषणकर्ताभ्रों के चंगल से ग्रपने बच्चों को छड़ाने की सामर्थ्य वे कैसे रख सकेंगे। जब ऐसे पिता में या ग्रभिभावक में इतनी सामर्थ्य ही नही कि जो ग्रादमी उसके बच्चे का शोषण करता है

Children

[श्रीमती सावित्री निगम] श्रौर ग्रपने गिरोह में ले लेता है श्रौर उससे नाजायज किस्म के काम कराता उसके चंगल से छड़ा सके तब फिर कैसे श्राशा की जा सकती है ग्रौर कौन सा समाज सेवक श्राज हमारे समाज में है जो इतने ज्यादा कष्ट ग्रौर कठिनाइयां उठा कर उस बच्चे को छडाने के लिये जायगा और उस म्रादमी को प्रोसीक्यट करवाना चाहेगा जिसने बच्चे पर नाजायज तौर से कब्जा कर रखा है। श्रगर वह करेगा भी तो उसके पास कौन ग्रधिकार होगा कि उस ग्रादमी पर मकदमा चलावे । श्रीमन्, जो व्यक्ति बच्चों का शोषण करते हैं, जो बच्चों से नाजायज किस्म का काम कराते हैं, शराब, गांजा ग्रादि का व्यापार कराते हैं या भिक्षा-वृत्ति कराते हैं सम्पन्न होते है कि बड़े से बड़े ग्रादमी को रिश्वत दे कर या चालबाजियों से खरीद लेते हैं। फिर श्राप बतायें कि कोई पुलिस का अफसर भी भला जो ऐसे शोषण-कर्त्ता होते हैं, जो बच्चों को एक्सप्लाइट करने वाले होते हैं, उनके करप्ट इन्पलएंस से बच सकेगा । इसलिये एक व्यक्ति के हाथ में ऐसी शक्ति देना कि उसकी मर्जी के बिना बच्चे को प्रॉसीक्यूट किया ही न जा सके यह बहत ही खतरनाक बात है। इसिलये यह संशोधन 🛚 जरूर होना चाहिये कि कोर्ट को भी पूरी पावर्स दी जानी चाहियें कि वह उस बच्चे को एक्स-प्लाइट करने वाले व्यक्ति के खिलाफ कोई भी कार्यवाही कर सके। यह न हो कि एक ही व्यक्ति के हाथ में पूरी यह ताकत दे दी जाय कि वह चाहे तो बच्चे के शोषणकर्ता के खिलाफ मुकदमा चलवाये या न चलवाये । इसी तरह हम बच्चों के हित में एक बड़ा प्रभावशाली कदम उठा सकेंगे, ऋगर यह पूरी ताकत कोर्ट को दी जाय ग्रीर साथ ही किसी भी व्यक्ति को दी जाय। ऐसा न हो कि सिर्फ एक ही व्यक्ति की मर्जी हो । सिर्फ एक व्यक्ति की मर्जी न हो, एडिमिनिस्ट्रेटर की मर्जी न हो या पुलिस ग्रफसर, जिसको एडिमिनिस्ट्रेटर एथा-राइज करे, उसकी मर्जी न हो कि बच्चों के शोषणकर्त्ता के खिलाफ कोई मुकदमा ही न चिलाया जाय ।

श्रीमन्, चेप्टर ६ में जहां कि यह डिफाइन किया गया है : Special offences in respect of Childern भी ऐसा उसको देखते हुए होता है कि इस बिल के ड्राफ्ट करने वालों को न तो समाज की स्थिति का बहत कुछ ज्ञान है श्रीर न शायद उसमें पड़े सामाजिक कार्य-कर्ताम्रों से ही कुछ उनका परिचय है या जानकारी है ग्रौर न उन्हें ग्रपराधियों की साइकोलॉजी का ही कुछ पता है। यदि हम, श्रीमन, सबसे पहले ही ग्राफेंस, जोकि सब से बडा ग्रौर सबसे खतरनाक ग्रॉफेंस है बच्चों के साथ, ऋग्रल्टी, एसॉल्ट, किडनेपिंग, वगैरा वगैरा उसको देखें तो उसमें कहा गया है कि सिर्फ सिक्स मंध्स की सजा ग्रोर साथ ही साथ फाइन है, या दोनों हैं। जरा म्राप गौर फरमाएं कि जो लोग बच्चों से तरह तरह के नाजायज व्यापार करवायें--गांजा, चरस, भांग इत्यादि के--उनके लिये यह सजा कहां तक उचित है। भिक्षा-वृत्ति ग्रौर जेबकटी करने वालों के जो गिरोह होते हैं उनमें एक मालिक होता है और उसके नीचे चालीस-पचास बच्चे काम करते हैं ग्रौर वह हजारों रुपया रोज कमाता है। तो एक बार अगर कोई गुनाह में फंस कर छः महीने की सजा काट कर ग्रा जायगा तो क्या नुक्सान होता है, फिर वापस ग्राकर वही व्यापार शरू कर देगा । जिस श्रपराध के लिये डिटेरेंट पनिशमेंट की जरूरत है उसके लिये छ: महीने का पनिशमेंट जो रखा गया है वह कोई सुन्दर बात नहीं है।

श्री म्रमोलख चंद (उत्तर प्रदेश) : ऐसम कोई गिरोह म्रापके ध्यान में है?

श्रीमती सावित्री निगम: ग्रापको मालूम होता रहता होगा ग्रगर ग्राप ग्रखबार पढ़ते होंगे।

श्रीमन् इसके बाद Employment of children for begging पर इसमें कहा गया कीजिए । Whoever employs or uses any child for the purposes of begging or causes any child to beg shall be punishable with imprisonment for a term which may extend to one year, or with fine, or with both:

Children

म्राप यह देखिये कि जितने म्रनाथाश्रम वगैरा हैं उनमें बराबर यह होता है कि चन्दा मांगने के लिये बच्चे गिरोह के गिरोह में जाते हैं श्रौर दिन भर में ग्राटा वर्गेरा जो कूछ उन्हें मिल जाता है उससे उन बेचारे बच्चों का पालन पोषण होता है। बहुत मुमकिन है कि इस क्लाज के अन्दर इस प्रकार के लोग भी ग्रा जायें ग्रौर उनके ऊपर भी मुकदमा चलाया जा सकता है। लेकिन इस संबंधे में मैं यह कहना चाहती हूं कि बेगिग के विषय में एक बिल गृह मंत्राणी जी लायी हैं ग्रौर उस बिल पर डिसकशन के दीमयान में यह भी बात कही गयी कि बच्चों से भिक्षा-वृत्ति करवाने के लिये कभी कभी उनके हाथ पैर तोड़ दिये जाते हैं ग्रथवा उनका ग्रंग भंग भी कर दिया जाता है ग्रौर इस तरह से बिल्कुल ग्रमानवीय तरीके अपनाय जाते हैं, ताकि बच्चों से भीख ग्रासानी से मंगवाई जा सके ग्रौर उसके लिये जो पनिशमेंट यहां रखा गया है वह मैं समझती हूं नाकाफी ही नहीं है बल्कि साथ ही साथ यह जो पूरा क्लाज है उसमें जब तक यह बात साफ न की जाय तब तक कुछ लोगों का जो बेचारे इन्नोसेंट होंगे उनका एक्सप्लाइटेशन होने का या उनको जबरदस्ती मुकदमे में फंसाये जाने का भय है श्रौर इस प्रकार उनको श्रौर जो लोग श्रसली श्रपराधी होंगे उनको एक ही तरह का दंड मिलने का डर है।

इसी प्रकार, श्रीमन, एक सबसे विचित्र बात मुझे क्लाज ४१ में यह Whoever gives, or causes to be given to any child any intoxicating liquor or dangerous drug in any public place, except upon the order of a duly qualified medical practitioner or in case of sickness or other urgent cause, shall be punishable with fine which extend to two hundred rupees.

सबसे पहली बात यह है : 'Drug in any public place' यानी पिन्तक ब्लेस में ग्राप न पिलाइये मगर ग्राप प्राइवेटली उसको शराब पिलाइये, जहर पिला-गाजा पिलाइये, ऋफीम खिलाइये तो कोई ग्राफेंस नहीं है। कितनी विचित्र बात है? किसी बच्चे को, जिसका शरीर कोमल, दिमाग कोमल, हृदय कोमल, उस बच्चे को यदि प्राइवेट प्लेस में कहीं भी इस तरह का दूषित पदार्थ---जहरीला पदार्थ-पिलाया जाय तो वह ग्राफेन्स नहीं होगा। लेकिन ग्रगर पब्लिक प्लेस में पिलाया गया तो श्रॉफेन्स होगा। इसलिए शिक्षा मंत्री महोदय इन "पिन्लिक प्लेस" को हटा दें स्रौर उसके स्थान पर "इन एनी प्लेस" कर दें तो बहुत. उचित होगा।

इसके साथ ही, श्रीमन्, इसमें जो सजा: रखी गयी वह रखी गयी punishable with fine which extend to two hundred rupees. श्राप सोच लीजिए कि जो लोग इन बच्चों को पहले नशीली वस्तुत्रों का प्रयोग कराते हैं, एडमिनिस्टर कराते हैं श्रौर पनिशेबल स्राफेसज वाले व्यापार हैं वह इन स्रबोध बाच्चों द्वारा चलवाते हैं ऐसे स्रमानवीय व ग्रमानुषिक व्यापार करने वालों को दो सौ रुपये का फाइन करना जोकि उनकी एक दिन की स्रामदनी होती है, कहां तक यह उचित है ? इसके मानी यह हैं कि वह एक दो दिन[ु] [श्रीमती सावित्री निगम]

की आमदनी देकर बड़े स्रानन्द के
साथ छूट जायेगा स्रौर इस प्रकार से बच्चे

इन शोषकों के चगुल में बराबर फेसे रहेंगे।

इसी तरह से क्लाज ४२ में एक्सप्लाइटेशन ्रम्राफ चाइल्ड एम्प्लायीज यानी छोटे छोट बच्चे जो नौकरी करने वाले हैं उनके एक्स-प्लाइटेशन के संबंध में है ग्रौर उसके िलये रखी गयी यह सजा shall be punishable with fine which may extend to one thousand rupees. ·श्रीमन्, यह जो मामला है बच्चे-नौकरों—-चाइलड एम्पलायीज-के शोषण का इसमें अवसर ऐसा होता है कि जो छोटे एम्पलायीज के पेरेंट्स वगैरा होते हैं वे अगर शैतानी पर ग्रामादा हो जाते हैं तो मालिकों को भी हर तरह से परेशान कर डालते हैं, जैसा कि स्रभी हुआ। हम लोगों के पड़ोस पार्लियामेंट के एक मेम्बर हैं जिनके घर में एक छोटा पहाड़ी बच्चा नौकर था जिसको उन्होंने पूरी तनस्वाह देकर विदा कर दिया लेकिन उस लड़के ने वह तनस्वाह जुए में हार दी। उसके बाद उस लड़के के घर वाले उनके घर ग्रा गए, बड़े जोर का शोर-शराबा किया। नतीजा यह हुआ कि वे लोग मनियन के मेम्बर्स वगैरा को भी ले श्राये श्रौर उनके घर में बाकायदा हमला बोल दिया और पुलिस बुलानी पड़ी। उनको बड़ी मुश्किल श्रौर काफी परेशानी उठानी पड़ी हालांकि बाद में उस बच्चे के घरवालों को थोड़ी-बहुत सजा भी मिली। लेकिन मैं यह उदाहरण देकर यह नहीं कहती कि बच्चे नौकरों का शोषण नहीं हुआ करता, उनका बहुत शोषण होता है और उसे रोकने के लिये ही उसको पनिशेबल स्रॉफेंस बनाना चाहिये। लेकिन यह जरूरी नहीं था कि इक साल या दो साल की सजा रखी जाती क्योंकि ग्राम तौर से जो लोग ग्रपने घर में बच्चे नौकर रखते हैं वे ग्रपनी इज्जत का भी रूपान रखते हैं ग्रीर ग्राम तौर से

नौकर रखने वाले लोग सम्पन्न ही होते हैं।

श्री किशोरी राम (बिहार): बच्ची नौकरानियां?

श्रीमती सावित्री निगम : वे भी हैं। इसलिये श्रीमन्, मैं यह कहना चाहती हूं कि यह जो चैप्टर ६ है उसके बारे में सेलेक्ट कमेटी से भी मेरी गुजारिश है कि ये जो Special offences in respect of children हैं इनमें वह जरूर संशोधन करें वरना यह विधेयक लाने का सम्पूर्ण उद्देश्य डिफीट हो जायगा। लेकिन इसमें कोई शक नहीं है कि जो पहले विधेयक स्राया था उससे यह विधे-यक बहुत ही इम्प्रवड है हर मानी में, ग्रौर बहुत ही उपयोगी है। इसके जितने भी क्लाजेज हैं बहुत सोच समझ कर रखे गये हैं लेकिन म्रगर ये छोटी छोटी जो बातें हैं उनको दूर कर दिया गया तो यह बहुत ही इफोक्टिव हो जायगा। श्रंत में मैं एक बात कहकर अपना भाषण समा त कर दंगी। यह बात, श्रीमन्, एज के संबंध में है कि बच्चे की एज क्या होनी चाहिये। इस संबंध में मेरा कहना यह है कि हमारे सदन में बच्चों के हित के लिए जो विधेयक ग्राये हैं उनमें एक ही तरह का को-भ्रार्डिनेशन होना चाहिये, एक ही तरह के नियम होने चाहिये। के संबंध में जो विधेयक यहां पर स्राये हैं उनमें १४, १५ ग्रौर १६ वर्ष की एज रखी गई है, यह एक अजीब बात मालूम होती है। जैसा कि मैंने बतलाया कि को-म्रार्डिनेशन का काम एक अजीब होता है और जब तक केन्द्रीय सरकार के विभिन्न मंत्रालयों में इस संबंध में को-ग्राडिनेशन नही होगा तब तक हमें काफी सफलता इस कार्य में नहीं मिलेगी। मैं इस बारे में कोई रिजिड नियम बनाने के लिए विचार प्रकट नहीं करना चाहती हं। मैं यह भी नहीं कहती कि यह उम्र १८ वर्ष ही रखी जाय। मैं तो यह कहती हूं कि जो भी नियम इस संबंध में बनाये जायें वह पूरी समझदारी, वैज्ञानिक

दृष्टि से बनाये जायें ग्रौर ग्रपने समाज मे जो प्रचलित रीति रिवाज हैं उनके श्राधार पर पूरी छानबीन करने के पश्चात् ही बनाये जाये। स्रगर कोई युनिफार्म एज बच्चों के लिए नहीं रखी जायेगी तो इससे काफी परेशानी लोगों को उठानी पड़ेगी। इसका नतीजा यह होगा कि इतने ज्यादा लिटिगेशन होंगे कि उनका बचाव यह कह कर किया जायेगा कि बच्चा बच्चा नहीं है, वह एडन्ट है। इस तरह से लोगों को छुटकारा पाने के लिए काफी गुजायश मिल जायेगी। इसलिए मेरा अनुरोध है कि इन सब बातों को सेलेक्ट कमेटी गौर करे। हमारे शिक्षा मंत्री महोदय इन बातों की स्रोर स्रवश्य ध्यान देंगे ग्रौर इन सुधारो को विधेयक में ग्रवश्य लायेंगे । इसमें संदेह नहीं है कि यह विधेयक बहुत ही उपयोगी है ग्रौर इससे हमारे देश की जो सबसे बड़ी सम्पत्ति बच्चों की है, उनकी रक्षा हो सकेगी।

श्री दयाल दास कुरें (मध्य प्रदेश):
उपसभाध्यक्ष महोदय, शिक्षा मंत्री जी ने
स्राज जो विधेयक सदन के सामने पेश किया
है, उसका में हादिक स्वागत करता हूं।
यह बिल सचमुच में ग्रिभिनंदन करने योग्य
है ग्रीर स्वतंत्रता के बारह वर्ष व्यतीत होने
के बाद जिस तरह का बिल यहां पर लाया
गया है उसको देखते हुए मैं कह सकता हूं
कि ग्रभी तक हमारे देश में जो बच्चे उपेक्षित
थे, निराश्रित थे, जिनकी दशा शोचनीय
हो गई थी. इस बिल द्वारा जो सरकार यहां
लायी है ग्रौर यह सचमूच एक ग्रच्छा कदम
है, इससे उनकी स्थित में बहुत कुछ सुधार
हो सकता है।

हमारे देश के वे बच्चे जो कल के नागरिक होने वाले हैं ग्रौर जिनसे हमारे देश का भावी निर्माण होने वाला है, उसमें काफी सुवार हो सकता है। इस विधेयक द्वारा दो प्रकार के उपेक्षित बच्चों के उप्पर ह्यान दिशा गया है। एक ती वे बच्चे जो निराश्रित हैं, जिनका कोई सहारा नहीं हैं--जैसे ही बच्चा साल भर का हुआ। तो दुर्भाग्य से कहो उसके मा-बाप की मृत्यु हो गई भ्रौर ग्रगर उसका कोई बड़ा भाई नहीं है लो उसकी देखरेख कौन करे इस तरह के बच्चों का जीवन बहुत ही दुखमय हो जाता है। वैसे तो इस संसार में जब कोई भी बच्चा पैदा होता है तो उसका पालन-पोषण किसी न किसी तरह से हो ही जाता है परन्तु उसका जीवन सचमुच निराश्रित हो जाता है। स्राज हम देखते है कि ऐसे ही बच्चे, ऐसे ही बालक ग्रापको होटलों में काम करते हुए दिखलाई देंगे, जूठी थालियां मांजते हुए, गन्दी चीजें उठाते हुए ग्रौर गलियों में काम करते हुए देखेंगे । इस तरह की बातें हम आजकल शहरों में देखते हैं भ्रौर उसने एक तरह से सभ्यता का रूप ले लिया है। किन्तु सचमुच में मैं यह देखता हूं कि इस तरह के बच्चे जो काम करते हैं वे निराश्रित होते हैं, उनका कोई सहारा नहीं होता है ग्रौर बगैर इस तरह के काम किये उनका पालन पोषण भी नहीं हो सकता

दूसरे किस्म के बच्चे जो मुझे शहरों में देखने में ग्राये हैं वे ग्रक्सर रिक्शा चलाते मिलते हैं। इस तरह के बच्चों की उम्प्र१० साल से लेकर १५ साल तक होती है। इस तरह के जो बच्चे होते हैं वे निराश्रित होते हैं, उनका जीवन में कोई सहारा नहीं होता है। ग्रगर वे इस तरह का काम नहीं करे तो किस तरह से ग्रपना जीवन चला सकते हैं।

दूसरा मुझे यह देखने में आया है कि कुछ वे बच्चे हैं जो निराश्रित नहीं हैं, लेकिन ऐसी संगति में ग्रा जाते हैं, ऐसे समाज के चक्करों में पड़ जाते हैं जहां उन्हें जबरदस्ती छोटे छोटे घन्घे करने पड़ते हैं। ग्रगर वे इस तरह के कार्य न करेतो उनका जीवन बहुत ही दु:खमय हो जाता है ग्रौर कभी कभी तो उन्हें अपने प्राणों का भी नुकसान उठाना पड़ता

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[श्री दयाल दास क्रें] है। इस तरह से हमारे सामने दो प्रकार के बच्चे हैं जिनका कि इस विधेयक में विशेष ध्यान दिया गया है । हमारे शिक्षा मंत्री जी सदन के सामने जो बिल लाये है उसमें इन दो प्रकार के बच्चों की भलाई की बातें हैं जो सचमुच में बहत ही प्रशसंनीय है। इस विधेयक द्वारा जो बच्चे शिक्षा मंत्रालय द्वारा खोले गये ग्राब्जर्वेशन होम्स में लाये जायेंगे उनको वहां पर भावी नागरिक बनने की शिक्षा और ट्रेनिंग दी जायेगी ताकि वे आगे चल कर एक ग्रच्छे नागरिक बन सकें। इस विधेयक में इस तरह की जो व्यवस्था की गई है वह बहुत ही प्रशंसनीय है, इसमें कोई दो मत नहीं हो सकते हैं। यह विधेयक बच्चों की भलाई के लिए तो है ही, साथ ही साथ देश के हित के लिए भी बहुत उत्तम है। सरकार इस विधेयक को अभी यनियन टेरिटरीज के श्रन्तर्गत ही लाग कर रही है श्रौर मैं समझता हं कि वह केवल एक उदाहरणस्वरूप ही ऐसा कर रही है। इस बिल के संबंध में सदन में बहुत से अनुभवी सदस्यों ने श्रपने विचार प्रकट किये और श्रीमती निगम ने तो इस संबंध में विशेषकर काफ़ी प्रकाश डाला । मुझे स्राशा है कि यूनियन टेरिटरीज में ही यह जो विधेयक लागु होने जा रहा है वह केवल उदाहरणस्वरूप किया जा रहा है। जब इस विधेयक से काफी अनुभव प्राप्त हो जायेगा तो भविष्य में यह सारे देश में लाग कर दिया जायेगा । इस बात का ध्यान शिक्षा मंत्री जी का सब वक्ताश्रों ने दिलाया है।

ग्राब्जर्वेशन होम्स में जो लोग ट्रेनिंग देंगे जो ट्रेनर्स होंगे--जो निराश्रित श्रीर उपेक्षित बच्चों को भावी नागरिक बनायेंगे, उनका ज्ञान काफी ऊंचा होना चाहिये। वे बच्चों को मनोवैज्ञानिक ढंग की शिक्षा दे सकें. ताकि इस तरह के बच्चों का जीवन आगे चलकर मुखमय हो सके। इसलिए शिक्षा मंत्रालय को यह ग्रवश्य ख्याल रखना होगा कि ऐसे होम्स में जो ट्रेनर रखे जायेंगे शिक्षित

होने चाहियें ग्रौर उनकी पहले से ही ट्रेनिग की व्यवस्था की जानी चाहिये ताकि वे वहां पर बच्चों को मनोवैज्ञानिक ढंग की शिक्षा दे सकें। हमारे देश में जो कानन श्रौर नियम बनते है, वे केवल कागज पर ही रहे: जाते है, उनका उपयोग नहीं हो पाता है। जिस समझदारी से इन विधानों द्वारा सुधार होने चाहियें वे सुधार उतने नहीं हो पाते । शिक्षा मंत्रालय इस म्रोर भी विशेष ध्यान रखे। ग्राज शिक्षा मंत्रालय जो एक बहत बडा कदम उठाने जा रहा है, उससे समाज में एक नयी लहर पैदा होगी। समाज की इतनी बड़ी बुराई के कारण उनकी हालत इतनी बरी हो जाती है कि संसार में मनुष्य का जीवन क्या है उसका अनुभव ही उनको नहीं हो पाता है। इसमें सुधार करने के लिए शिक्षा मंत्रालय ने यह एक बहुत बड़ा कदम उठाया है। १९४४ में इस सिलसिले में एक विधेयक बना था ग्रौर उसका जिक्र इसमें किया गया है, लेकिन दुर्भाग्य की बात है कि मझे उसको देखने का श्रवसर नहीं मिला । यह जो विधेयक हमारे सामने रखा गया है, इसका मैंने ठीक तरह से अध्ययन किया है,. ग्रौर इसमें मझे यह देखने में ग्राया कि यह सचमच प्रशंसनीय है।

इसमें बहुत से क्लाजेज बड़े अच्छे है भौर उनकी म्रालोचना करने की म्रावश्यकता नहीं है, लेकिन कुछ बाते इसमें ऐसी हैं जिनके सम्बन्ध में कहना ग्रावश्यक है। क्लाज ४ के क्लाज (묏) में बताया है कि जो स्पेशल ग्राफिसर होंगे special knowledge of child delinuency and child welfare होनी चाहिये यह बहुत ही स्रावश्यक है । साथ ही साथ इसमें स्पेशल ग्राफिसर्स की पावर उनको भी दी गई है जिनका जिक्र क्लाज़ ५ के सब क्लाज (२) के (ए), (बी) श्रौर (सी) में ऋमशः किया गया है:

- (a) the district magistrate; or
- (b) the sub-divisional magistrate; or

मझे इस सम्बन्ध मे यह कहना है कि जो स्पेशन ग्राफिसर होंगे उन्हें special knowledge of child delinquency and child welfare तो होगी, लेकिन क्या हम sub-divisional magistrate, magistrate, or any salaried magistrate of the first class से यह आशा करे कि उन्हें बच्चो के मनोविज्ञान का अनुभव होगा ? मै ग्राशा करूंगा कि वे श्राफिसर्स भी इस विषय का ज्ञान रखें तो ज्यादा म्रच्छा होगा । दूसरी एक चीज इसमें यह बताई गई है कि चिल्डुन्स कोर्ट में जो मेम्बर हों उनमें एक महिला भी हो। यह बहत खशी की बात है कि इसमें एक महिला को स्थान मिल रहा है। महिलाग्रों का हृदय बडा कोमल होता है। इसलिये जो महिला इसमें होगी वह बच्चों का जो मनोवैज्ञानिक रूप है, उनका पालन-पोषण भ्रौर उनकी गति भ्रागे क्या हो, उसके बारे में पूरी जानकारी रखेगी ।

म्राब्जर्वेशन होम्स के बारे में इसमे यह कहा गया है कि बच्चे के सिलसिले में यह अपेक्षित है कि उसकी रिपोर्ट पुलिस स्टेशन से, जो कम्पीटेट कोर्ट हो, उसको दी जःयेगी ग्रौर इसके बाद इसमे एक स्थान पर यह बताया गया है कि जब तक वह बच्चा कम्पीटेट कोर्ट में पेश नहीं किया जाता तब तक न वह जेल मे रखा जा सकता है श्रौर न पुलिस की कस्टडी में रखा जा सकता है। ग्रब मेरी समझ में नही ग्राता कि इस ग्रवधि में, जब तक कि रिपोर्ट पेश की जाय, वह बच्चा कहा रखा जायगा । इसलिये यह स्राव्जर्वेशन होम्स हर एक पुलिस स्टेशन में रखने की भ्रावश्यकता यहां पर मालूम पडती है जो कि इस विधेयक में दिखाई नहीं देती।

क्लाज़ १४ में यह बताया गया है कि श्रगर कोई बच्चा अपराधी साबित हो जाता है ग्रौर उसके बाद काम्पीटेंट कोर्ट की मर्जी

से वह बच्चा किसी ऐसे व्यक्ति के मूपूर्व कर दिया जाता है जो कि उसका पेरेट हो, गार्डि-यन हो या कोई ऐसा व्यक्ति हो जो उसको तीन वर्ष तक ग्रपनी कस्टडी में रखने की जिम्मे-दारी ले, और कुछ दिनों के बाद ग्रगर प्रो-बेशन श्राफिसर के द्वारा जांच में यह मालम हो कि उस व्यक्ति ने बीच किया है, जो शर्त-नामा था उसका उसने ठीक तरह से पालन नही किया है, तो काम्पीटेंट कोर्ट बिना किसी पछताछ के उस बच्चे को कोर्ट में बला सकती है और उसकी चाइल्ड होम में भेज सकती है। यहां मेरा एक यह सुझाव है कि उसके पेरेंट या गार्डियन को कोर्ट में फिर से बलाया जाय भ्रौर प्रत्यक्ष पूछताछ करने के बाद यदि काम्पीटेट कोर्ट यह उचित समझे कि वह बच्चा चाइल्ड होम में भेज देने के लायक है तो वह ग्रवश्य भेजा जाय। इस सम्बन्ध में पूछताछ करना ग्रौर जांच करना बडा ही ग्रावश्यक है

Bill, 1959

मैंने यह बात बताई कि प्रोबेशन म्नाफि-सर ग्रीर पुलिस स्टेशन का ग्राफिसर इंचार्ज, इनके बारे में दो बातें मुझे यहां पर दिखाई देती हैं । बच्चे के सम्बन्ध में कॉम्पीटेंट कोर्ट जानकारी देना, यह पुलिस आफि-सर करता है , लेकिन साथ ही साथ इस सम्बन्ध में कोर्ट को पूरी जानकारी देने के लिये प्रोबेशन ग्राफिसर काम करता है। तो क्लाज १७ के अनुसार इसमें दो आफिसर काम करते है। यहा पर रिपोर्ट देने का काम पूलिस डिपार्टमेंट का है और उस सम्बन्ध में पूरी जानकारी देने का काम प्रोबेशन श्राफिसर का है। क्यों न यह अधिकार पुलिस डिपार्ट-मेंट को ही दे दिया जाय ताकि पूरी जानकारी एक ही महकमे के द्वारा काम्पीटेंट कोर्ट को मिले । इसमें दो श्रधिकारी हमारे सामने भ्राते है। इसलिये सम्भव है कि दो स्रिध-कारी होने के कारण कोर्ट को ठीक तरह से जानकारी न मिल सके । कॉम्पीटेंट कोर्ट के सामने दो ग्रधिकारियों को बयान देने पडेंगे, इसलिये संभव है कि दोनों के विचार ग्रलग

[श्री दयाल दास कुरें] ग्रलग हो ग्रौर जो बच्चे की सही नेचर हो जो उसकी गति हो, जो उसकी सही हालत हो, उसकी जानकारी कोर्ट को न मिल सके।

क्लाज १६ (डी) में यह बताया गया है कि यदि बच्चे की उमर १४ साल से ऊपर हो भ्रौर उसकी ग्रामदनी का भी कुछ जरिया हो तो उसपर जर्माना किया जाये। यदि कोई बच्चा चाइल्ड की कैटगरी में स्राता है स्रौर उसकी उमर १४ या १५ वर्ष की है, तो हम यह आशा नहीं कर सकते कि वह कमा कर खाता है, उसके पास कुछ पैसे भी इकटठे होंगे ग्रौर वह कुछ फाइन भी दे सकता है । कॉम्पीटेंट कोर्ट को हम यह पावर देते हैं कि वह उसपर फाइन कर सकती है, लेकिन मेरी समझ में यह नहीं ऋाता है कि फाइन की रकम उससे कैसे वसूल की जायगी। इसको मैं इस विधेयक में से निकालना भ्रावश्यक समझता हुं

क्लाज ४२ में यह बताया गया है कि यदि कोई ब्रादमी किसी ऐसे बच्चे को अपने यहां नौकर रखता है श्रौर उसके साथ अच्छा व्यवहार नहीं करता है—जैसे उसका वेतन नहीं देता है या अगर वेतन देता है तो फिर उसे वापस लेकर अपने काम में खर्च कर देता है—तो ऐसे व्यक्ति की रिपोर्ट पुलिस स्टेशन में दी जाय, उसके विरुद्ध कॉम्पीटेंट कोर्ट में मुकदमा चलाया जाय और दूसरी कार्यवाहियां की जायें। इस सम्बन्ध में उस पर जुर्माना भी हो सकता है जैसा कि इसमें बताया गया है:

"... punishable with fine which may extend to one thousand rupees." ग्रब हमारे सामने यह सवाल ग्राता है, जैसा कि मिसेज निगम ने बताया कि जो ग्रादमी किसी बच्चे को नौकर रखता है वह धनी ग्रादमी होता है, प्रभाव शाली ग्रादमी होता है, उसके विरुद्ध रिपोर्ट करे तो करे कौन ? यहां पर जो १४, १५ साल के बच्चे होंगे उनकी यह कि हिम्मत नहीं होगी कि पुलिस

स्टेशन पर जायं स्रौर रिपोर्ट करें । इसके ग्रलावा वे जिस वातावरण में हैं उसको देखते हुये मुझे यह भी विश्वास नहीं होता कि दूसरे भ्रादमी पुलिस में रिपोर्ट करेंगे या कॉम्पीटेंट कोर्ट के सामने इसकी सुचना देंगे। यह भी है कि यदि उस बच्चे ने किसी तरह से हिम्मत करके सूचना दी या किसी दूसरे के द्वारा सूचना दी गई तो यह भी हो सकता है कि उसका 'ग्रागे का जीवन श्रंधकारमय हो जाय स्रौर किसी तरह से उसके पालन पोषण का साधन ही न रहे। साथ ही साथ मझे इसमें उसके जीवन के खतरे में पड़ने का भी संदेह दिखाई पडता है। तो इसके लिये इस विधेयक में कुछ ऐसे साधन रखे जायं कि यदि ऐसी समस्या ग्राये तो उसकी सचना--यदि वह बात गांव के एरिया में है तो गांव के पटेल या पटवारी करेग्रौर यदि दूसरी जगह है तो पुलिस के जो ग्रादमी हैं वे जांच पड-ताल करके उसकी सूचना ग्रागे दें। तो यह बात ग्रधिक क्लीयर हो जानी चाहिये ग्रौर जो फाइन म्रादि की व्यवस्था की गई है उसका भी मही उपयोग हो।

इसमें जो सेक्शन्स २४, २६ ग्रौर ३० हैं वे मझे बहुत अच्छे मालम पडते हैं और सचम्च में इनकी बड़ी आवश्यकता है। यह बहुत ठीक है कि चिल्ड्न कोर्टस सिटिंग्स ऐसे स्थान में हो जहां कि दूसरे लोग न जांय. जिनका उससे सम्बन्ध है--जैसे गा-डियन वगैरह---ग्रौर यदि कोर्ट उचित समझे तो प्लीडर ही वहां जा मके। यह चीज ग्रकेले में होनी चाहिये स्नौर उसका प्रोपेगंडा नहीं हो, इस बारे में पत्रकारिता नहीं हो, उसके फोटो ग्रादि न दिये जायें, ये बातें मचमच में प्रशंसनीय हैं क्योंकि बच्चे का जीवन बहुत नाजुक होता है, वह यदि स्राज गरीब है तो कल बड़ा म्रादमी हो सकता है, उसका जीवन श्रागे को बनाने वाला हो सकता है। श्रीर देश का उससे कल्याण हो सकता है। तो यह जरूरी है कि उसके जीवन के बारे में कोई प्रोपेगण्डा वगैरह न हो । यह इसमें ठीक ही रखा गया है।

इसके साथ साथ मैं फिर से मत्री महोदय को सहर्ष धन्यवाद देता हूं कि उन्होंने ऐसा सुन्दर विधेयक सदन के सामने रखा श्रौर मैं इस विधेयक का हार्दिक स्वागत करता हू ।

Children

SHRIMATI T. NALLAMUTHU RAMA-MURTI (Madras): Mr. Vice-Chairman, Sir, I feel that this Bill-The Children Bill, 1959—has come at the right time but it could have come much earlier to protect the innocent children who have been exploited from angles in our society and, therefore, I give my wholehearted support to this Bill. I do not want to go into very many details because the Bill is being referred to a Joint Committee there would be ample scope for discussion when the Bill comes from the Joint Committee, but coming as I do from a State which got an Act already to protect children, and having had something to do not only with the shaping of that Bill but also having been in charge of the juvenile courts there, I want to say this: The children of this nation should belong to the whole of India. This Bill relates only to the Union Territories and there has been opinion expressed that it will be an infringement upon the rights of the States if we were to enact a measure for the whole of India. I request the hon. Minister of Education to elicit opinions from the various States, especially those States which are operating such an enactment and to include them in the Bill for the Union Territories and also to send these suggestions to the States so that the procedure might be more or less uniform throughout India. I find in the homes of Delhi many children from other States especially so because of ticketless travel, beggary, economic distress and so on. Therefore, we simply cannot imagine that simply because we are living different States, we live in watertight compartments. There is a flow young delinquents---waifs strays-throughout India from one

State to another and, therefore, any measure which has to deal in a practical manner with these problems of care and protection of children should be so framed as to take the whole of our country into view and see that procedure is uniform.

There is another important thing. Rajkumari Amrit Kaur has also stressed about the personnel of the homes, the supervisors, keepers of probation officers, magistrates, etc. Having been in charge of the homes, I would like to stress that above all the academic qualifications and the other qualifications, what matters is the spirit of dedication to the cause, devotion and love for the children. This should find the highest place in the selection of personnel for such homes. Dedication to the cause and love for the children are the things that should count not so much the degrees and other things. I say this with knowledge and experience. do not want the legal aspect to be emphasized with regard to childrenthe young delinquents. Why are the children delinquent? It is the society that is to blame; the parents and all kinds of background of distorted and perverted ideas that we put before the children are to be blamed. If anybody is to be condemned before courts of law, it should be the parents, the guardians and the other agencies which have belied their sacred trust and further have perpetrated these atrocities on the young minds of the children. The children are not to be blamed. I say that when the steps in and stresses the need for the creation of homes, of probation and so on, it should pleased see to it that the authorities, that are created have knowledge, sympathy and understanding and deal tenderly with the children.

[Mr. Deputy Chairman in the Chair]

I have known one or two cases of these children who had been victims

[Shrimati T. Nallamuthu Ramamurti.] of ill-treatment and who have shaped themselves into very good citizens of our country due to kind and sympathetic approach by a humane management. There was one girl who was brought to the doors of the orphanage. You would not call her a delinquent; she was on the verge of committing -suicide but today she is a fully trained nurse and she deals most affectionately with the children in homes. She is earning her livelihood as a trained nurse. Another girl came who has had experience of parental -cruelty and cruelty by relatives be--cause she had become a widow when she was a child. The cruelty was so tremendous that she became a lunatic and only through kind treatment of the authorities in a home was she restored to society. She was trained for the teaching profession and is now a Headmistress of a school. I will not reveal her name but I emphasize all these to show that in any Bill we should stress not merely legal the aspect with regard to magistratesbut also the human, psychological, approach to the children.

I now come to the definitions clause. The children's court is defined as "a court constituted under Section 4" and this is how clause 4 reads:

"4(1) Notwithstanding anything contained in the Code of Criminal Procedure, 1898, the Administrator may, by notification in the Official Gazette, constitute for any area specified in the notification, one or more children's courts for holding inquiries regarding neglected or delinquent children under this Act.

(2) A children's court shall be presided over by a magistrate or a Bench consisting of two or more magistrates as the Administrator thinks fit to appoint, and where a Bench is so constituted, one of the magistrates shall be designated as the senior magistrate and one of

them shall, as far as practicable, be a women."

Why this condescension, I want to know of including one woman magistrate. In all countries, more especially in our country where the sanctity of motherhood is an accepted dictum, who has more claim to bring up the children, to train them? It is the mother; and in the lowest school for children classes of Montessori kindergarten, etc. it is the woman teacher who has excelled and who is wanted everywhere. Therefore, for the such work, where for no fault of theirs the children become so-called delinquents, here more than in any other place the magistrate should not be just a man who is only conversant with law. holders of degrees such as B.A., B.L., F.L., etc. Degrees do not matter here; we have known it from experience. The whole Bench should consist women. There are Benches in Madras where women magistrates preside over juvenile courts. There are women magistrates in every juvenile and all that they have become conversant with are only a few relevant clauses or items of law which bearing on delinquent children. unlike other courts they sit there not according to scheduled hours. Hundreds of children will be brought in by the police as waifs and strays or delinquents of various kinds, connected with illicit liquor traffic for which the young boys are being utilized adults, connected with the bidding "American cotton market", gambling for which also they are being utilized by adults for betting etc., and these women magistrates go into each case in great details and they sit till very late in the afternoon beyond all scheduled timings. They do so because of their love towards children and many a time a woman from the ordinary household who has the need proper care and protection for these children at heart has heckled police officers. The police will prepare a whole case sheet as the whole case is narrated saying that the boy was found committing such and such a thing at such and such a place and

And then we used to ask the so on. child, 'is it true, child'? And the child say, 'No, Ammah-Madam-I never saw this man; he never caught me'. The police officer will report as if he has seen the act of crime committed on the spot. These are the ways in which we get at the truth. In fact we have insisted that nobody with a rank of less than that of a Sub-Inspector can file a case and so These are all details but I may tell that these women magistrates go into the details of each and every case and find in many cases, in a majority of cases, that for no fault of theirs the children had been rounded up. I know of one case where a boy after taking tiffin to his father was returning home when the police heckled him and brought him to the juvenile court. The boy said that all that he did was that he was returning after giving tiffin to his father and he was asked by the police why he was wandering, who his father was and all that and then rounded up. There are so many such cases and so it requires a good deal of psychology and a love and zeal for the cause for a magistrate to preside over juvenile courts.

Next I come to probation officers, and I would request that cent per cent of the probation officers should be women. I would request to have that at least as a goal. The probation officer also has to be trained specially and has to take up the work with zeal and understanding. She has to check the case history, the background of the home etc.; she has to take the horizontal account and vertical account of the psychological, social and economic factors of the child, of parentage, home and environment and very often it has to be a confidential report and I know all this takes time. You cannot pay for such services but very often these women magistrates do honorary service but the probation officers have to be paid as their work is strenuous, continuous and properly qualified personnel is essential to prepare a true record. They are given a certain area and within that area only they can work and they have to go into such details that sometimes they are handicapped because the parents will not give the information which is required. So I would request that probation officers also should be women and they should be paid well. Of course, this is no reflection on men at all. Because I am now dealing with this problem of juvenile delinquency, I am insisting that these people should be women.

SHRI MAHESWAR NAIK (Orissa): Why not also have women police officers to take charge of delinquent children?

SHRIMATI T. NALLAMUTHU RA-MAMURTI: You may suggest that; I do not see why police officers also should not be women.

Another important matter about this is that no stigma should be attached to children who pass through the courts and certified schools. Children are brought to the court and they are kept in remand for further investigation. The remand homes and their supervision here also should be taken care of. They must not be kept huddled in remand as if they are cattle. There must be sufficient accommodation, healthy surroundings etc. for them. Also the remand should not be for a very long time investigation should be speedily done. Then what do you do? The child is After the third offence we certified. send them to the certified schools, when everything has become impossible for any direction to be given to the parents or guardians. It is only when things go absolutely wrong that we take to certification. Even that is bad to stigmatise children as criminals. I do not know; we must eliminate it. We must discover ways and means of ending it.

There is another thing I want to suggest. There are very good orphanages where these delinquent children are well looked after and given food and shelter. The rate of grants given by Government per child to orphanages is much less than that for certified

[Shrimati T. Nallamuthu Ramamurti.] schools. Hence there is a tendency on the part of some parents to neglect their children wilfully and push them on to commit crime in order that they might thus get to these certified schools where boarding lodging and education is free and thus evade their No doubt after some responsibility. investigation part contribution from parents is brought in sometimes but still this sort of disparity must be avoided, because you really penalize the normal child and set a premium on delinquency. These are some of the points that I wanted to stress here

There is another important thing In every State, if not in large areas within the State itself, there must be a psychological bureau to deal with In the London County iuveniles. Council there is such a department and an expert psychologist is there to tind out whether the child had become abnormal. Problem cases present themselves due to mishandling by parents, teachers or society. children are little tender flowers and they have to be approached in a delicate. though scientific manner. Investigations are carried on without the child coming to know that he is being investigated upon and many of the results that have been achieved would astound some of us when we find out why the child had gone wrong or perverted in a particular direction. So I would plead for the creation of a psychological bureau in every State to deal with juvenile delinquency and to deal with such problem children. It is very necessary. We have got such an institution in Madras but it is on a voluntary basis.

Before I close I would like to stress one more thing. Sir, much work is being done by voluntary organisations and voluntary women workers, felt the need for such work done and have come forward to set up homes and to manage them and I would not like the administrative officer who has a little qualification on

paper to go and make an inroad intothose homes. They are managed very well and it must be provided somewhere in this Bill that the good work that has already been going on in many directions in the social field should not be impeded or obstructed by the State stepping in and trying to do something but leaving a gap for a long time to come. I am not reflecting on the States, but that has hap-If only, Sir, your free and pened. compulsory education Act had been enforced in all its details, at the lower ages of children; if only the Suppression of Immoral Traffic Act had been thoroughly put into practice, with all the various institutions it demanded, many of the clauses in this Bill could have been avoided and eliminated. We could have dealt with just only a few cases of problem children. As it is, I am giving you a warning: Do not obstruct the work of the good menand women who have dedicated their lives to promote child welfare, child care and protection and for the creation of good citizenship. In your attempt to make the State take over so much of the very necessary work. I hope it will take over only such work as it demands in certain directions. Before I close, I would request that, without infringing the States' rights, you should take the opinion of those States which have given themselves ideal Acts and use that knowledge for framing this Bill and see that the procedure is the same everywhere. Thank you very much.

SHRI GOPIKRISHNA VIJAIVAR-(Madhya Pradesh): Mav request Sir, that she may be included among those who have been selected to serve on the Joint Select Committee? The hon. Minister might not be knowing that she is a great educationist.

SHRI AMOLAKH CHAND: Mr. Deputy Chairman, I am glad that the House has welcomed this Bill and I also welcome the Bill. As a matter of fact, this Bill was introduced in this House in 1953. It was looked into by a Select Committee of the House and later on, in 1954, this House passed

the Bill. When it went to the Lok Sabha, it was again referred to a Select Committee on the 25th August 1956 and was later withdrawn in 1956 because the then Bill was meant for Part 'C' States. After the reorganisation of the States there were no Part 'C' States and so that Bill was dropped. I am glad that the same Bill, as was this House. has been passed by reintroduced with certain modifications. I need not repeat it, but as the hon. Minister has pointed out, a new Chapter VI has been included and a new clause 27 has also been put in. But then, when I went through the Bill, I found that things had changed and rightly changed from what the conception of the welfare of children was in 1953 and what it could be in the year 1960. Now, if we look into the Bill, we find that a new thing has been added in the Title of the Bill which was not there and that is: "for the trial of delinquent children in the Union territories". The words "for the trial of delinquent children" were not in the Bill of 1953, nor in the Report of the Select Committee of this House or the other House. That is all right. But that raises a fundamental question, that is, whether, when you get a delinquent child and you have to determine what action has to be taken against the delinquent child or the neglected child as defined, it is necessary that he should get an idea that, for committing a wrong for reasons beyond his control, he has to be tried before a court of law. If the hon. Minister will recollect, when we were discussing this matter in the Select Committee-I had the privilege of being on the Select Committee in 1953-we were thinking whether the name of police or jail should come or not. That is the reason why in some of the clauses we do not find the word 'jail'. The question I want to raise is a fundamental question on this point. When you get a child who is delinquent, do you want him to participate in the proceedings of the court or not? I find a clause which says that his personal appearance can be dispensed with. That is perfectly right, because in the Criminal Procedure

Code also you find a similar procedure. Where an accused person is charged with committing some offence, necessary that he should it is not always be present during the proceedings. His personal appearance can be dispensed with and he can be represented by a lawyer.

Sir, as the hon. Minister Now. out, in a children's court. pointed lawyers would not be permitted to Quite right. The idea is that appear. the child who is being tried for committing some offence should not have an idea that he is being prosecuted, that he is not to engage lawyers, that he is not going with the police and the like. Only it should be a corrective method to lift him from the plane where he is a delinquent and keep him out of that atmosphere of society. This is a very laudable one and I think the hon Minister has taken pains and disclosed what probably has going to provide in the budget of the year 1960-61 regarding this particular I am referring to page 25 of item. this Bill, where he says:

"The following budget provision has been approved subject to ratification by Parliament under demand No. 57-Delhi Area Grant in the 1960-61 budget of Delhi for continuing and expanding some of the services necessary for implementing this Bill."

I do not know-I am here only to learn things-whether it is desirable that budgets which are to be laid before this House on the 29th February should in part be disclosed on the 15th December, 1959, when this Bill was introduced in this House. do not know, but that has helped us to understand the scheme where we find that they want to spend about Rs. 9,10,000 in Delhi, to make better provision for the neglected children. Now, Sir, I will deal with the problem later on, but I wanted just to point out whether this inclusion for the trial of delinquent children, which was not provided for previously, is an improvement or not.

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Then, I come to another improvement which has been made in this Bill in the matter of definition. regret that even after passing a similar definition on the 2nd December, 1959, the Law Ministry, I think, or the Education Ministry probably-I do not know-decided that there should be difference in the definition of the word "begging". Now, Sir, in the Indian Penal Code (Amendment) Bill, 1959 (which became No. LXXVII of 1959), which was discussed on the floor of this House, we find on page 2 a definition of "begging". You will find also, Sir, a definition of "minor" in that Amendment Bill. Now, if you compare the two definitions, in the Bill which I have quoted "begging" means-it is all given in (i), (ii), (iii) and (iv); then we find here in this Bill (i), (ii) and (iii) with some alterations and all that. There is no material difference. But what I want to bring to the notice of this House as well as of the Select Committee to which it would be referred is that, when we are adopting a definition for the purpose of guiding the courts in their decision, we should use a particular language for defining a particular offence. Here you will find, Sir, that the words are the same, but they are quite different from the Bill which was introduced in the year 1953 and referred to a Select Committee, where you will find that "begging" probably has not defined. I can understand that, Sir, for the very simple reason that till then the Government had no idea as whether "begging" should defined or should not be defined. But when the Indian Penal Code (Amendment) Bill came up before this House, they came with a definition "begging".

Now, Sir. let us imagine a case of this type of begging. "Begging" here is defined as "soliciting or receiving alms in a public place or entering on any private premises for the purpose of soliciting or receiving alms, whether under the pretence of singing, dancing"-and the following is the wonderful word which has been copied from that definition—"fortune-telling"; and then it says "performing tricks or selling articles or otherwise". I would like to know from the hon. Minister whether fortune-telling performing tricks by a child in a private place or a public place would amount to soliciting or receiving alms. They are not satisfied with that, and they go on further to say "or selling articles or otherwise". Selling of articles or receiving of alms or soliciting of alms appears to me to be contradictory in terms.

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Another definition which might be relevant at this stage is the definition of the word "child". "Child" now means "a boy who has not attained the age of sixteen years or a girl who has not attained the age of eighteen years". Here again, the same argument of mine stands whether the words should be the same words as in the legislation which was passed in December, 1959. Now the point I want to raise is, how are you going to define a "child" when you have no particular notion about it. here before me the Suppression of Immoral Traffic in Women and Girls Bill, 1954, which was passed as an Act in 1956, a reference to which is on page 2 of this Bill in definition (c): " 'brothel', 'prostitute', 'prostitution' and 'public place' shall have the meanings respectively assigned to them in the Suppression of Immoral Traffic in 1956". Girls Act. Women and want to raise Now the point I the Government of whether India have decided as to what the proper age of a child should be. That is why I have referred to the 1953 Bill where in the case of both the and the boy it was fourteen years. In 1954 when the Suppression Immoral Traffic in Women Girls Bill was introduced by Home Minister-not because of consideration of the Indian conditions probably but because as the Bill says "To provide in pursuance of the international convention signed at New York on the 9th day of May, 1950 for the suppression of immoral traffic in women and girls"-and was referred to the Select Committee in 1956. That Select Committee defined "girl" as a female who had not completed the age of twenty-one years. So, Sir, the age of a child according to the views of the Ministry of Home Affairs in the year 1956 was twentyone in the case of a girl. Now when this Bill is introduced here. told that a "child" will mean a boy who has not attained the age sixteen years or a girl who has not attained the age of eighteen years. What I want to make out is, and Ι would like the Select Committee and the hon. Minister to look into this. that you should have an age for child which is a uniform one, whether it is in relation to immoral traffic in women and girls or whether it is in relation to delinquest children or whether it is in relation to a case of abduction in connection with a minor etc. as mentioned in section 363 of the Indian Penal Code. I say this because I was recollecting, when Bill came before me, that we had already said that a minor according to the civil law, if a guardian was ap-

SHRI P. D. HIMATSINGKA (West Bengal): Eighteen.

pointed, was one who had not attained

the age of twenty-one.

Shri AMOLAKH CHAND: If a guardian is appointed, twenty-one. If a guardian is not appointed, eighteen. I stand subject to correction.

SHRI P. D. HIMATSINGKA: Yes.

SHRI AMOLAKH CHAND: So, if on the civil side a child is supposed to be a minor at the age of eighteen, if a guardian is not appointed, and caully, in the case of a girl in relation to immoral traffic if you accept the age which is the age of majority, I fail to understand why it should not, now in the year 1960, be looked into as to what the proper age of a child should be who would be considered to be delinquent or otherwise or who may be used for immoral traffic by a man or a woman under the Act of 1956. I

refer to this because there is some mention of medical treatment in clause 29:

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"(1) When a child who has been brought before a competent court under this Act is found to be suffering from a disease requiring prolonged medical treatment or physical or mental complaint", etc. etc.

Then sub-clause (3):

"(3) Where a competent court has taken action under sub-section (1) in the case of a child suffering from an infectious or contagious disease, the competent court before restoring the said child to his partner in marriage if there has such, or to the guardian, as the case may be, shall where it is satisfied that such action will be in the interest of the said child call upon his partner in marriage or the guardian, as the case may be, to satisfy the court, submitting to a medical examination", etc.

It is not that the child is to be put to a medical examination. It is the counterpart, the guardian or the husband or whosoever the person may be, who would be, to satisfy the court, submitting to a medical examination.

"... by submitting to medical examination that such partner or guardian will not re-infect the child in respect of whom the order has been passed."

4 P,M.

This led me to think as to what should be the proper age of the child and I would respectfully submit that this needs to be looked into from an overall picture. If the Education Ministry feels that we are responsible only for the neglected boy up to the age of sixteen or the girl up to the age of eighteen and that we have nothing to do further, I think that there would be complications and there would be fit cases in which proper and prompt action cannot be taken, and probably

[Shri Amolakh Chand.], also there would be much difficulty. Anyway, this is the point which struck me and I feel that probably the Select Committee would like to take a decision as to what should be the age—

whether it should be 16 or 18 in the case of boys and whether it should be 18 or 21 in the case of girls.

Sir, I was dealing with fortune-telling and selling of articles by these children. If we pass the Bill as it is, what will be the position? The position will be that nobody can employ a child for service up to this age. I think I am right. There is a clause in this Bill which mentions about the exploitation of child employees. I refer to clause 42 which says—

"Whoever ostensibly procures a child for the purpose of menial or other employment and withholds the earnings of the child or uses such earnings for his own purposes shall be punishable with fine which may extend to one thousand rupees."

I think that the idea has not been very properly expressed in this clause, because suppose somebody employs a boy of fourteen or twelve years and he is not able to pay the boy his salary or the boy has not taken the salary for four or six months. Tf there is a dispute, well, the concerned can be hauled up immediately, and the idea would be that he has ostensibly procured a child the purpose of menial or other ployment What guarantee will be Education Ministry like to give to the When I say young people? people'. I mean children up to the age of eighteen or sixteen who cannot do some employment. without getting How are you going to decide whether a particular child is being treated properly or not? You have defined a neglected child as one who-

"(iii) has a parent or guardian who is unfit to exercise or does not exercise proper care and control over the child;"

I think that my friend. the hon. Minister, and the other social workers who have participated in this debate must be knowing the slum conditions in the City of Delhi. I would like to know from the hon. Minister whether he would consider those young boys moving about naked, with no clothe on, as neglected children or not, and they are considered neglected children, whether their guardians or parents would be prosecuted, because the wording is "unfit to exercise does not exercise proper care control over the child." How can mother, who herself lives upon some menial job in a family, maintain or look after her young offspring? it the intention of the Government to provide houses, education, etc. these boys in the Union Territory? I put these questions for the very simple reason that the money which has been provided or which is likely to be provided, to the tune of Rs. 9 or Rs. 10 lakhs, for this purpose would not be sufficient to meet the serious problem which is before the society.

Now, I am quite sure that the hon. Minister does hope that he would be able to get this Bill passed by both Houses, say, somewhere by December, 1961. I would be very happy if he could do that because the 1953 could only be considered by the other House-and that too in a Select Committee—in the year 1956. only three years. What I feel is this: When this Bill is referred to a Joint Select Committee, the reports are laid before both Houses of Parliament, discussions are held and whenever the other House gets time, then only can it be passed. By that time what would be the condition? I remember putting a question to the hon. Minister on this point when there was a news item in one of the leading dailies of that the Education Ministry was planning to put up a house for fatherless children at a cost of Rs. 4 lakhs in the Third Five Year Plan. When I read that item on the front page, what I felt was this. From the Public Accounts Committee reports we find lakhs and

Jakhs of rupees being wasted or not being utilized even by the Education Ministry itself; there were amounts which could not be utilized and if the problem was so urgent, would not the Government find Rs. 4 lakhs and get a home constructed and do a good job?

Children

The point that I want to raise is that the ideals of this Bill are really ideal but I would like to know how far they would be able to implement them. And when you want that you should be able to implement them, do not try to put such language in your Bill that those persons who, to their best ability are looking after their children are prosecuted in a court of law.

I would not like to take much time of the House but to me it seems that there should be a close scrutiny of the whole Bill by the Select Committee.

Again, look at the definition as given in clause 2(k)(iv)—

"lives in a brothel or with a prostitute or frequently goes to any place used for the purpose of prostitution, or is found to associate with any prostitute or any other person who leads an immoral, drunken or deprayed life;"

Now, Sir, I very respectfully ask whether such types of things could excluded from be here handed over to the persons responsible for the prevention of immoral raffic Then what happens? two Acts will coincide or rather will come into conflict with each other. and when there are these children who are neglected, who should be corrected, and you try to correct them, the other Act will come forward and prosecute them. And what would be position? Certainly you made a provision that if a child is accused of any offence, notwithstanding anything, the competent court, that is the children's court, will have jurisdiction. I would like to submit, Sir, that you should not just try to cover the whole field, not being able to do anything in the matter. That is my fear and I wish that all my fears would be belied.

Then, Sir, I come to observation homes and probation officers. I do not know how many probation officers the hon. Minister has under the Act which is applicable to Delhi today, I mean the Bombay Act of 1924, or what provisions there are, but from the questions and answers which we hear in this House and from paper records what we find is that, the state of affairs is not so good as one would expect in the capital of India. Anyway, Sir, I am not concerned with that at the moment. I am only concerned with this, that the idea, the noble idea with which you want your young citizens to grow, is really laudable, and the Education Ministry, if they can do something well, I think they will earn the gratitude of the country and our thanks also. And then the question arises, Sir,-as was pointed out by one of the speakers-what about your compulsory primary education? What facilities are you giving to the poor to develop their children without sending them to these corrective What is the idea? idea that you will have a census taken of all the boys or the girls within, say, the age of twelve years and find out those parents who are not in a position to educate them, feed them or clothe them properly, and then you will arrange homes for them, or you will try to find out only those cases where delinquency arises and then you will pick up only those cases? The point I want to make is that, if you restrict yourself only to delinquent children, would you not be encouraging other parents of other boys to be delinquent themselves, just to take advantage of your better homes and better amenities? Now it is all a question of economics. As we know, Sir, there is the Contributory Health Scheme which has come before us, and I do not want to make a secret

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of it that, before that, I never bothered about myself to be covered by the Scheme, but now when I have become a beneficiary by paying my contribution, I find that I am taking much more advantage than I ever thought The same analogy may not exactly apply here, but what I am telling you is, when a man of my standing can be like that, are you not going to encourage the people, those who are working as labourers, etc. not to look after their children properly in order that the State may come to their help and their children provided? better ĭ find Mr. Bhupesh Gupta is very much interested in hearing me at this moment since I am also just going to tell the House that one of the aims of the communist countries is to provide equal opportunities of education, etc. etc. for the development of the child. Now, Sir, what I wanted to point out is that you have to guard yourself against unfair advantage being taken by well-to-do parents; you should not open the floodgates to each and every parent, and surely you would not like to provide even for those persons who, but for this legislation, would look after their children tolerably well, but because of such legislations they may neglect their own children. The point I want to make out clearly is this. We know, Sir, we are a poor people; really we are poor; opportunities are not equally given: it is because of the social heritage from which we have not yet been able to free ourselves. So I would like to understand from the hon. Minister very clearly as to what his conception is and to what extent, under the rules or under the law, he will try to find out as to whether a particular guardian or a particular parent is rightly looking after his child or not. To illustrate my point, let me take a case. There is a poor family in which there are four children in the age group of 3-9. Now in the winter you find that those children have no clothes to wear. What would you say? The guardian is not looking after the children properly, and immediately the child becomes a neglected child, because of the act of the guardian. For his financial position the guardian is not in a position to provide them with those clothes and the children are not getting them and probably the State cannot also come and help. Now what would be the position? So, Sir, what I submit is that, when we use these words, we should use them with an eye on what their proper interpretation would be. so that unnecessarily people may not be harassed. Now take the children who have committed offences. pose they have committed the offences at the instigation or at the abetment of someone else who cannot be traced. What will happen in those cases? have not been able to find, Sir, if a person instigates a child to steal and the child does it and the child is apprehended, what action can be taken ' against the person who has incited the child because, there, you will not be allowing a lawyer in the court, and I do not know how evidence would be produced, and all that.

Then I come to Chapter II 'Compe-Courts and Institutions Children'. I have not been able to understand why this whole scheme should not be put in the charge of lady magistrates and the I.A.S. lady personnel. I have to say this because of what I find in clause 5, namely that where no children's court has been constituted for any area, there comes the district magistrate, the subdivisional magistrate or any salaried magistrate of the first class, the same old notion finds favour with us. 1953 also, in that Select Committee we considered all these points and we then thought that probably the district magistrate, who is the most senior magistrate of the district, would be the proper person to look into this type of cases. But with the experience which we have now, we find that the district magistrates have no time to look into any judicial case whatsoever, and I would not like these children to be tried by district magistrates since they are more engrossed in other administrative and nonjudicial matters than in the trial of Now, why should there be either the district magistrate or the sub-divisional magistrate or, for that matter, any salaried magistrate with I class powers? Any salaried magistrate with I class powers is equally good because the district magistrate or a sub-divisional magistrate is also a salaried magistrate with I class The point that I want to powers. make out is this. Now, as I find, in the Union Territories and even in other States there are I.A.S. lady They should be kept in officers. charge of these courts. It will be much better if the whole organisation regarding the child is put in charge of ladies because they would look after them more sympathetically than anybody else. These remarks would apply to probation officers as well. There should be more and more lady probation officers who can look after these matters. I think the hon. Minister will certainly reply to that point, namely whether he considers the suggestion desirable. I would not like to deal with every clause but I would deal with the general idea.

Children

Here I should like to deal with clause 11, sub-clause (2) which says:-

"When information is given to an officer-in-charge of a police station about any neglected child found within the limits of such station, he shall enter in a book to be kept for the purpose the substance of such information and take such action thereon as he deems fit and if such officer does not propose to take charge of the child, he shall forward a copy of the entry made to the competent court."

I cannot understand this. Does it mean that you want to give him the option not to take any action but only to report the matter to a competent court? I have not been able to understand this.

Now, Sir, I was thinking that there would be social workers attached to various police stations and a senior one among them may have also the police powers with which you want the police officers to be invested.

I think by my suggestion the very purpose of keeping the child away from the police officers and jail would be served. According to the present scheme of affairs, if a child is found negligent, what happens? I do not want to use the word "arrested" because we had much discussion on that point. He is taken charge of by a police officer who puts him up before a magistrate or a competent court within 24 hours. Meanwhile he can be put in an observation home or the like. Now, is it not possible under the scheme to have a person, who knows the law, invested with police powers for purposes of these offences? His duty on receiving the information by any police officer or any social worker, that such and such a thing has happened, would be to immediately take the child in his care, put him in the observation home or anywhere he likes and thereafter investigate the matter from the psychological point of view with which you want If after all that it is his report. found that he needs some correction. he should be, after some evidence is taken, put in some school or observation home or let out on probation, this, that and the other. The main point is either you want the child to know that he is being prosecuted or you do not want him to know that. After all, what can a child of 6, 9, 12 or 14-which is the maximum-understand of the prosecution evidence when he is not to be defended by a lawyer? What is the utility of his presence, and why should people come and depose in his presence? Every time a witness comes, this boy is reminded that he is speaking against him and probably because of him he is being put there for such a long period. I have given some thought to it and I feel that in the absence of a precedent anywhere, experiment can be done and done very success-

[Shri Amolakh Chand.]

fully with the help of good lady social workers and better probation officers who are very much interested in these matters.

Sir, I feel the scheme could be worked better with ladies. There is no dearth of LL.B. ladies who may be invested—two or three of them—with I class or II class powers.

SHRIMATI T. NALLAMUTHU RAMA-MURTI: Honorary magistrates do not need any such qualifications.

SHRI AMOLAKH CHAND: That is all right. What I mean to say is that qualified people know the procedure better and, therefore, may not commit mistakes. I know that honorary magistrates do not need to be law graduates, but a non-lawyer magistrate is not so good as a lawver magis-That is the experience which trate. have. The honourable Member may differ from it.

Shrimati T. NALLAMUTHU RA-MAMURTI: To deal with delinquent children what is required is not LL.B. or I.A.S. qualification; all that is required is that the person should be a middle-aged person with a sympathetic approach. What is wanted is humane understanding and psychological insight and a working knowledge of law relating to children and juvenile delinquency.

Shri AMOLAKH CHAND: I am afraid I have not made myself clear to the hon. lady Member. I said I.A.S. qualification when I spoke of lady officers as district magistrate, sub-divisional magistrate or a salaried magistrate. Now, when I refer to honorary lady magistrates, what I say as that, lawyer magistrates would be better. But I will be equally satisfied with such lady magistrates who may be interested in these matters.

I think with my suggestion the whole thing might work better. That is why I am just trying to put it

before the Joint Select Committee whether they would like a regular trial minus the lawyers—the witnesses coming-because what we find is that even in serious offences committed by a child, the procedure should be that of a summons case. Now, what is the procedure of a summons case? That is very simple. The accused is there. The witnesses are brought and the accused is asked whether he would like to put any questions. Certainly, the boy would not say that he has to put any question because if you have the guardian or the probation officer there, that would mean present nothing. What I personally envisage is a scheme where you dispense with the appearance of the child altogether. The moment there is a report against a child he should be sent to the observation home, not through the police, but by one of your probation officers who may have police powers for the very simple reason that his whole act may not be illegal. Thereafter put the child in such a condition that he has not to be reminded that he has committed an offence giving the details of the offence. The complainant comes along with six witnesses, sometimes tutored, sometimes untutored and sometimes they go off the rails. Let the child not face all this. If the magistrate is satisfied that the boy has not committed the offence, then the boy may go to your correction home for 2 or 3 weeks and then he will return as a better boy.

I would not like to take more time on this, but I thought I might put this before the House for such consideration that it may deserve.

I feel that still the idea of a criminal trial is not off from the minds of the draftsman, as will be seen from the second proviso to clause 31 which says:

"Provided further that if no report of the probation officer is received within ten weeks of his being informed under section 17, it shall be open to the competent court to proceed without it." Is it proper that your probation officer should not submit his report for ten weeks which means two and a half months? If I recollect rightly, the period for a conclusive ordinary criminal trial is two months and here you want to give two and a half months to the probation officer to look into whether he can report or not. Such things will not help. In criminal cases we do not get cheap, quick justice today. Is that going to be the pattern of these Children's Court cases also? I think that is not the idea. The idea should be that you clear the mind of the child and see that he does not feel that he is an unwanted person in the scheme of the society.

Generally the idea is that we should not give a second appeal to any person who has been dealt with under this Bill. I refer to clause 35(3). Regarding the form to be used, it would be better if we can have the same words as we find in Section 17(4) of the Suppression of Immoral Traffic Act, etc. I feel that the hon. Minister and the Select Committee should take all these into consideration and I would be glad if they would look into these if they find that there is something worth considering in them.

Clause 48 says in the last line:

" . . . take such steps against the child as may be deemed necessary."

I cannot make out anything from it. Such things which are rather of an over-cautious character should not find a place in such social legislations. The very concept of this Bill is to improve our young children.

I hope, with all the good wishes of the Members of this House and the earnestness of the Ministry in bringing this Bill—and I wish them God-speed—the Bill will be passed as early as possible.

Shar HARIHAR PATEL (Orissa): Mr. Deputy Chairman, Sir, it is needless to say that the future of our country lies in the hands of our

children and as such, they deserve our best attention. If we desire to be sure of a bright future, we have to ensure all conditions for the proper growth and development of children. It is a problem of the whole country and I support the suggestion of one hon. Member who said that efforts should be made to persuade all the States to adopt the same legislative measure for the welfare of children. It being a problem of the country as a whole and this Bill being enacted for Union territories, it is very natural that the other States will look up to this enactment as a model and it is but proper that it should be referred to a Select Committee so that the Bill may be faultless and comprehensive as far as possible. I think the United Nations Organisation has also adopted a Charter on the Rights of Children and they have enunciated some ten principles for the welfare of children which I do not find embodied fully in this Bill. I suggest that the Select Committee should take into consideration the Charter adopted by the U.N. and see that all the principles enunciated by them are incorporated in this Bill.

Going through the Statement of Objects and Reasons I find that the Bill is mostly concerned with only one aspect of the welfare of children, that is the material aspect. It speaks about providing for the care, protection maintenance, welfare, training, education and rehabilitation of neglected or delinquent children and for the trial of delinquent children, but it does not say anything regarding the other aspect, that is the intellectual aspect. I plead that steps should also be taken to protect children from the wrong type of education. I say this because I know that many institutions which are engaged in teaching children impart the wrong type of education and make the children grow in a very undesirable way. They become fanatic and dogmatic and they develop all sorts of undesirable vices. children should be protected from practices which might foster racial, religious or any other kind of discrimi-

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[Shri Harihar Patel.]

nation and should be brought up in a understanding. tolerance, of friendship among people, peace and universal brotherhood and in full consciousness that their energy and talent should be devoted to the service of their fellow-men. I know of many instances where this principle is being violated by the teaching institutions. To cite one instance, I would say that I have a friend of mine who is a rich person and he had put his children in a Convent School. He is a Hindu and whenever his children fell ill, generally the priest used to come with pushpa, chandan and other things as blessings of God and used to advise the child to put some of them near his pillow and used to bless the child for his early recovery. These children who were in the Convent School were given some Cross by the teacher of that school and the teacher had asked them to remove the other things and put only the Cross under the pillow. This was one day detected by the father and he asked the children: Why are you removing the prasadmaha prasad, of God. The children said: Our teacher said that only the Cross will cure and nothing else we have removed them. so I have no objection to voluntary agencies imparting education children and I do not propose to stand in their way, but I certainly condemn this sort of education or this sort of injecting wrong ideas into the mind of the child. The mind of a child is in a most sensitive and formative stage and if we do not take care during this stage to give them the proper type of education, then they are sure to be spoilt. They are bound to be spoilt. So I would like to suggest that the Joint Select Committee should examine this aspect also and have some provision in the Bill to prevent such types of institutions from springing up. say this because this Bill also provides for the recognition of some institutions as after-care homes and as institutions desirable for children and so on. I am most apprehensive that the Government might do necessarily the wrong thing, because that has been my experience in my own State where in spite of our repeated protests and in spite of a lot of protests and petitions against their actions, the Government have been encouraging religious institutions to bring up primary, secondary and high schools in the precincts of their own institutions. If you go to those schools, you will find nothing but a sort of religious teaching. Students professing other religions are in a very awkward position I feel they are more religious institutions than educational institutions. I do not mind adults going to such institutions, to some religious schools and learning other religions, but we should certainly protect children who have not the sense of discrimination developed as yet, who have not developed their reasoning power to that extent that they can distinguish right and wrong. Children we should protect from this type of teaching which purports to inject wrong ideas.

SHRIMATI T. NALLAMUTHU RA-MAMURTI: But what is the home doing? If the home education is on the right lines, such teachings in the school can do no harm to the child. I have been taught in a Lutherian Mission school though I am a staunch Hindu.

SHRI HARIHAR PATEL: I do not object to the parents teaching their own religion to their children, but I object to these teaching institutions injecting wrong ideas into the children—injecting into their minds that such and such religions is superior to some other religion and so on. That is what I object to.

SHRIMATI T. NALLAMUTHU RA-MAMURTI: A Christian school might teach the students to respect Christ. A Muslim school similarly would teach the students how to respect Mohammad the Prophet and so on. They are all great saints. What is wrong in such teaching?

Shri HARIHAR PATEL: I am afraid I have been wrongly understood by the hon. Member. I am not against religious teaching, but it should not be injected into the minds of children in a wrong way. That is what I am trying to point out and though I may not have been able to express myself properly, I do hope that the Joint Select Committee would take this aspect of the matter into their consideration and keep something in the Bill to prevent such things happening in the country.

Other hon. Members have spoken very elaborately on the provisions of the Bill and I do not want to repeat them here. I am in entire agreement with Shri Amolakh Chand on most of his points. I had only this one suggestion to make and that I have done and I shall conclude my remarks with an expression of my sincere hope that the Joint Select Committee will consider all these points.

DR. K. L. SHRIMALI: Sir, at this stage you would not expect me to go into all the details of the points that have been raised here. The Joint Select Committee will certainly take consideration the various suggestions that have been made by the hon. Members. There are, however, a few points which are fundamental points, which were raised with regard to the provisions in this Bill and these alone I shall briefly touch on at this stage. I am grateful to hon. Members, for they have generally given warm support to this measure. This is what I had expected. They had rightly desired that this Bill should be extended to the whole country. It is not within our jurisdiction, for there are certain matters like public order, begging, reformatory institutions things of a like nature which come under the State List. But I would like to inform hon. Members that we are already in touch with the State Governments and when Parliament passes this Bill. I hope the State Governments would also revise measures and enact new legislations. I expect that this will be a model degislation from many points of view.

I think several hon. Members have rightly pointed out that, as a rule, women should be in charge of the various institutions which look after children and which will perform certain duties in the courts. I am in entire agreement with this and I think as far as possible, it should be our endeavour to have only ladies magistrates, as social workers and even as police officers, so that the children might feel secure in their presence. This is very important, because ultimately it is the sense of insecurity which makes a child delinquent and it should be our effort to restore that sense of security so that he might become a normal citizen and in this matter I am in entire agreement with those hon. Members. think provisions are there as far as practicable. The difficulty which is often felt is that women workers cannot be found, they are not available and, I think, it is with that fact in mind that the provisions have been made. But I hope the Joint Select Committee will consider the suggestion sympathetically and make the necessary provisions.

I am also in entire agreement with Rajkumariji when she said that in order to make this measure successful, this legislation effective, it is of the utmost importance that we should have trained personnel. At some places we have already made that provision. For example, it will be noticed that we have said:

'No person shall be appointed to preside over a children's court unless he is a magistrate of the first class and has, in the opinion of the Administrator, special knowledge of child delinquency and child welfare."

I am in entire agreement with the view that this is a subject which needs specialised knowledge and full understanding of child psychology and no person can help a child and guide him in a proper way unless he has this equipment and unless he has this

[Dr K. L. Shrimali.] training. I do hope that it will be our effort to employ, as far as possible, only trained persons. We have now many institutions, schools of social work and various departments of education, where training is being given in these new methods and new techniques of social work and of dealing with difficult and problem children. I can assure the House that it will

always be our endeavour to have only

trained persons, as far as possible.

Mr. Amolakh Chand raised various points. I shall not deal with all of them here, as I expect that the Joint Select Committee will through go them. But one fundamental point that he raised was whether the State should take over this responsibility at all for these neglected children. And if I am not mistaken, he went to the extent of saying that it is possible that in that way we might encourage the parents to neglect their children.

Now, Sir, this is a fundamental question. At this stage of our social development, we are convinced that the State also has a responsibility as far as children are concerned. No parent has a right to give birth to a child and then not to make proper provision for its food, not to make proper provision for its shelter and to continue to neglect the child.

SHRI AMOLAKH CHAND: The thing is that our population is going to be five hundred million by the end of 1980.

Dr. K. L. SHRIMALI: That does not matter. The neglected child has been defined as follows:

- "(i) is found begging; or
- (ii) is found without having any home or settled place of abode or any ostensible means of subsistence or is found destitute, whether he is an orphan or not; or
- (iii) has a parent or guardian who is unfit to exercise or does not exercise proper care and control over the child; or

(iv) lives in a brothel or with a prostitute etc., etc.,"

Now. Sir. the State cannot shut its eves to a situation where the children are brought up in circumstances and in environments which would naturally make them criminals. In matters, it is the right of the State to interfere and to protect the children and the State does not perform duties properly if it does not protect the children. Therefore. opinion, this measure will not encourage neglect of children; in fact, no parent would like to neglect his children. It is only an abnormal parent who neglects his children and people are responsible for these bringing up problem children. In fact, there is no problem child but there are only problem parents.

Another point that was raised by Suri Amolakh Chand was with gard to age. I think this point was raised by other hon. Members also They wanted to know as to why we had kept the age at 16. There are certain well-defined stages of development; there is a stage up to the age of six, the period of infancy. the child passes on to the second stage, from the age of six to fourteen and then comes the period of adolescence which begins about the age of sixteen to eighteen years. I think the period between the ages of twelve and sixteen is the time when a child passes through lots of difficulties, emotional disturbances, storms and stresses and it is during this time that a child needs the greatest protection. fore, we have purposely kept the age as sixteen in the case of boys and eighteen in the case of girls. I have already explained as to why we have kept the age at eighteen in the case of the girls. The girls need protection for a longer period than the boys After they have reached the age of sixteen and eighteen, the boys and girls respectively can look after themselves properly. When the boys and girls pass through storm and stress. when they pass through the adolescent period, they need protection and from that psychological point of view, we have kept the age at 16 and 18 respectively for boys and girls.

Another point that was raised was with regard to voluntary organisations. Shrimati Ramamurti made some very valuable suggestions and I have no doubt that the Joint Committee will consider all of them. She expressed apprehension over the fact that when the State takes over these institutions, it is possible that voluntary organisations may dwindle and may gradually die out. I think there is that fear but she would notice in the Bill itself that we have taken care to see that if voluntary organisations are available and if they are working in an effective manner, if they can get proper certificates, the State itself supports such organisations. It is my belief that voluntary organisations can do much work and in the field of social service render more effective service sometimes the governmental agencies. I can, therefore, assure the House that it would be our endeavour, as possible far as and SO far as these institutions are concerned, to try to encourage volun-The House need organisations. not have any fear. The State cannot be indifferent when the children are neglected, when they have no homes to live, no proper nutrition, and no education. It is the responsibility of the State to protect such children. As I said, our whole approach in this Bill has been to make an effort to improve environmental conditions of the children, the enviconditions which ronmental detrimental to the proper social and emotional development of the child. It is well known that most of the problems of children are due to the fact that they do not live in a very well-knit environment in the home, an environment which does not release their creative quality. an environment which suppresses their individuality, an environment which

does not give them a sense of security, an environment which is hostile the proper development of the personality of the child. Now, that is the type of environment from which we would like the child to come out. We would like children to live in proper homes and institutions where can develop into normal citizens and make an effective contribution to society. I also think that there nothing like a good home for the children. If the children could proper care, affection and warmth, there is nothing like it but we also know that there are many homes which do not give that protection to the children. This may be due to economic circumstances or at times due to conflict among the parents themselves. Many delinquencies that we come across are not due to economic difficulties but because of maladjustment among the parents themselves. In such circumstances, it should be the duty of the State to protect children.

I would like to thank the hon. Members who have participated in this debate. I have no doubt that the Joint Committee will take into consideration the various valuable suggestions that have been made on this Bill.

Sir, there is a small amendment that I would like to make in the Motion. I had said,

"that the Committee shall make a report to this House by the last day of the first week of the next session;"

but with your permission, I would like to make it as follows:

"that the Committee shall make a report to this House by the 31st August, 1960;"

SHRIMATI T. NALLAMUTHU RA-MAMURTI: What about my suggestion to have experts?

DR. K. L. SHRIMALI: There are various suggestions which will be gone into by the Joint Committee. I have already said that, as far as possible, it will be our endeavour to have experts, trained psychologists, social workers, to look after these institutions.

RAJKUMARI AMRIT KAUR: The Government could get scholarships for the training of our women. I am quite sure that if Government approaches some of these international organisations, we will be able to get scholarships.

Dr. K. L. SHRIMALI: That is a very good suggestion and we will certainly take the help of my hon. friend, Rajkumari Amrit Kaur.

SHRIMATI T. NALLAMUTHU RA-MAMURTI: What about my suggestion for having a psychological bureau for the testing of children?

DR. K. L. SHRIMALI: There is already a bureau in Delhi and I think the psychological bureau could make its services available to the social workers and the people who are handling children in the institutions.

Mr. DEPUTY CHAIRMAN: I shall now put the amended motion.

The question is:

"That the Bill to provide for the care, protection, maintenance, welfare, training, education and rehabilitation of neglected or delinquent children and for the trial of delinquent children in the Union territories be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

 Shri S. V. Krishnamoorthy Rao

- 2. Shri T. S. Avinashilingam Chettiar
- 3. Dr. Shrimati Seeta Parmanand
- 4 Shrimati Maya Devi Chettry
- 5. Dr. Dharam Prakash
- 6. Shri V. C. Kesava Rao
- 7. Shri A. Dharam Das
- 8. Shri G. R. Kulkarni
- 9. Shrimati Lila Devi
- 10. Shri Abdul Latif
 - 11. Shri B. V. (Mama) Warerkar
 - 12. Shri D. P. Singh
- 13. Shri P. A. Solomon
 - 13. Mirza Ahmed Ali
 - 15. Dr. K. L. Shrimali

and 30 Members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committe the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the 31st August, 1960; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Tuesday, the 16th February 1960.